

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 115 OF 2025 (SZ)

IN THE MATTER OF:

Tribunal on its own motion **SUO MOTU**
based on the News Item in English
National Daily Time of India dt:
30.06.2025, under the caption "**Reactor
blast in Telangana: 12 killed after fire
breaks out in pashamylaram; PM Modi
announces ex gratia**".

And

Telangana State Pollution Control,
Represented by its Member Secretary,
Telangana and Ors.

...Respondent(s)

**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (TGPCB)
(RESPONDENT No. 1)**

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Place: Hyderabad.

Date: 08-09-2025.

T. Jayaram

COUNSEL FOR RESPONDENT No.1

**REPORT DATED 08-09-2025 OF THE TELANGANA POLLUTION CONTROL BOARD
(RESPONDENT NO.1) IN OA NO. 115 OF 2025 (SZ):**

It is to submit that an Original Application (OA) was registered *suo motu* in Hon'ble NGT Southern Bench, Chennai based on the news item titled "Reactor blast in Telangana: 12 killed after fire breaks out in Pashamylaram: PM Modi announces ex-gratia" appeared on "National Daily Time of India" dated 30.06.2025. The news article relates to blast at M/s.Sigachi Industries Ltd (Formerly M/s.Sigachi Industries Pvt. Ltd), Plot No. 20 & 21, Phase-I, IDA, Pashamailaram, Patancheru (M), Sangareddy District.

The Hon'ble NGT, Southern Bench, Chennai vide order dated 04.07.2025 in OA No. 115 of 2025(SZ) in the matter of Tribunal on its own motion SUO MOTU based on the News Item in English National Daily Time of India dated 30.06.2025 directed the respondents to submit the respective replies/ Reports and posted the matter to **10.09.2025**. The following are the respondents:

1. R1 - The Member Secretary, Telangana Pollution Control Board
2. R2 - Central Pollution Control Board , Delhi
3. R3 - MoEF & CC, New Delhi.
4. R4 - Collector & District Magistrate, Sangareddy.
5. R5 - M/s. Sigachi Industries Pvt Ltd, Pashamailaram, Sangareddy
6. R6 - Principal Secretary, Industries & Commerce Dept, Govt of Telangana.
7. R7 - Prl. Secretary, Labour, Employment, Training & Factories Department. (Impleaded as per order dated 04.07.2025)

In this regard, the following is submitted: -

Background:

1. M/s. Sigachi Industries Ltd (Formerly M/s. Sigachi Industries Pvt. Ltd), is located at Plot No. 20 & 21, Phase - I, IDA, Pashamailaram, Patancheru (M), Sangareddy District and started operations in the Year 1993. The industry has obtained Consents (Consent for Establishment (CFE) (previously NOC) / Consent for Operation (CFO) as required under Water (Prevention & Control of Pollution) Act, 1974 (in short Water Act); Air (Prevention & Control of Pollution) Act, 1981 (in short Air Act) from time to time for production of Micro Crystalline Cellulose (MCC)/ Cellulose Powder/ Powdered Cellulose.
2. Initially consent for establishment was granted to M/s. Sigachi Industries Ltd, vide Order dated 19.03.1990, for manufacture of Chlorinated Paraffin (5 TPD) and subsequently the revised clearance was granted vide Order dated 01.06.1990 for manufacture of Chlorinated Paraffin (5 TPD) and By product Commercial Grade Hydrochloric Acid (7.73 TPD) and Bleach Liquor (Calcium Hypo Chlorite - 1.0 TPD). At that time, no categorization of industries was made by Central Pollution Control Board or State Pollution Control Board.
3. The industry is involved in activity as stated supra, the activity i.e., manufacturing of Micro Crystalline Cellulose Powder (MCCP) is not covered under Environmental Impact Assessment (EIA) Notification, 1994 & 2006 Hence, the industry is exempted from taking prior Environmental Clearance.

4. The then APPCB (present TGPCB), has categorized the industries into Red, Orange and Green category. As per the Comprehensive Categorization of Central Pollution Control Board (CPCB) in 2016 & updated in 2025. In both the categorizations by SPCB & CPCB, the line of activity i.e., manufacture of Micro Crystalline Cellulose) / Cellulose powder/ Powdered Cellulose falls under Red category i.e., Organic chemicals including halogenated hydrocarbons (using solid/liquid fuel).
5. The Board vide order dt: October, 1993 issued Consent for Operation (CFO) to the industry under Air Act for a period up to 30.09.1994 as the industry is complying with norms stipulated by the Board. Subsequently, the Board again issued CFO Renewal order to the industry on 01.01.1994 under Air Act, and on 21.08.1994 under Water Act for a period up to 31.03.1999 as the industry complied with norms stipulated by the Board.
6. Again, the Board issued CFE (previously NOC) on 17.01.1995 for manufacture of Additional Product Micro Crystalline Cellulose Powder (MCCP) -1.0 MT/day as the industry is complying with Board norms. Subsequently, the Board issued Consent for Operation (CFO) to the industry on 05.05.1995 under Air Act, for manufacture of Micro Crystalline Cellulose Powder (MCCP) -1.0 MT/day as the industry complied with norms stipulated in CFE.
7. The Board issued CFO Renewal under Air Act & Water Act to the industry on 15.10.2001 for manufacture of Micro Crystalline Cellulose Powder (MCCP), Chlorinated Paraffin, By products- Hydrochloric Acid, for a period up to 31.03.2002 as the industry complied with norms stipulated by the Board. The Board issued CFO Renewal to the industry on 18.05.2002 under Water & Air Act for manufacture of MCCP-30.0TPM, Chlorinated Paraffin-90.0 TPM & Hydrochloric Acid(By product)- 180.0 TPM for a period up to 31.03.2004 as the industry complied with norms stipulated by the Board.
8. The Board issued CFE Expansion to the industry on 23.05.2003 for increasing production of MCCP- 3.2 TPD, Chlorinated Paraffin-3.0 TPD & Hydrochloric Acid (By product) - 6.0 TPD after expansion as the industry complied with norms stipulated by the Board. The Board issued CFO on 31.03.2004 under Air Act & Water Act for manufacture of MCCP- 3.2 TPD, Chlorinated Paraffin-3.0 TPD & Hydrochloric Acid (By product) - 6.0 TPD for a period up to 31.03.2006 as the industry complied with norms stipulated by the Board.
9. The Board officials inspected the industry on 05.05.2017, 13.06.2019 & 17.09.2021 and the Board vide order dated 07.07.2017 issued CFE expansion, for increasing manufacture of MCCP-5,200 Kgs/day, Chlorinated Paraffin- Dropped, Cellulose powder (Powdered Cellulose)- 10,000 Kgs/day & By product- Hydrochloric Acid-Dropped and obtained CFO vide order dated 05.09.2020 for the same for a period up to 31.03.2022 as the industry complied with norms stipulated by the Board. The Board vide order dated 01.10.2021 issued CFE Expansion to the industry for increasing manufacture of MCCP (By Hydrolysis)- 5,200 Kgs/day & Cellulose powder (Powdered Cellulose)- 20,000 Kgs/day and issued Amendment to CFE Expansion for manufacture of Micro Crystalline Cellulose(MCC)/ Cellulose powder/ Powdered Cellulose-25,200 Kgs/day as the industry complied with norms stipulated by the Board.

10. The Board officials inspected the industry on 17.05.2022 and the Board vide order dated 21.06.2022 issued Consent for Operation (CFO) after Expansion for manufacture of Micro Crystalline Cellulose (MCC)/ Cellulose Powder/ Powdered Cellulose - 25,200 Kg/day which is valid up to 31.03.2027 under Red Category as the industry is complying with the consent conditions of Board. **Annexure-I.**

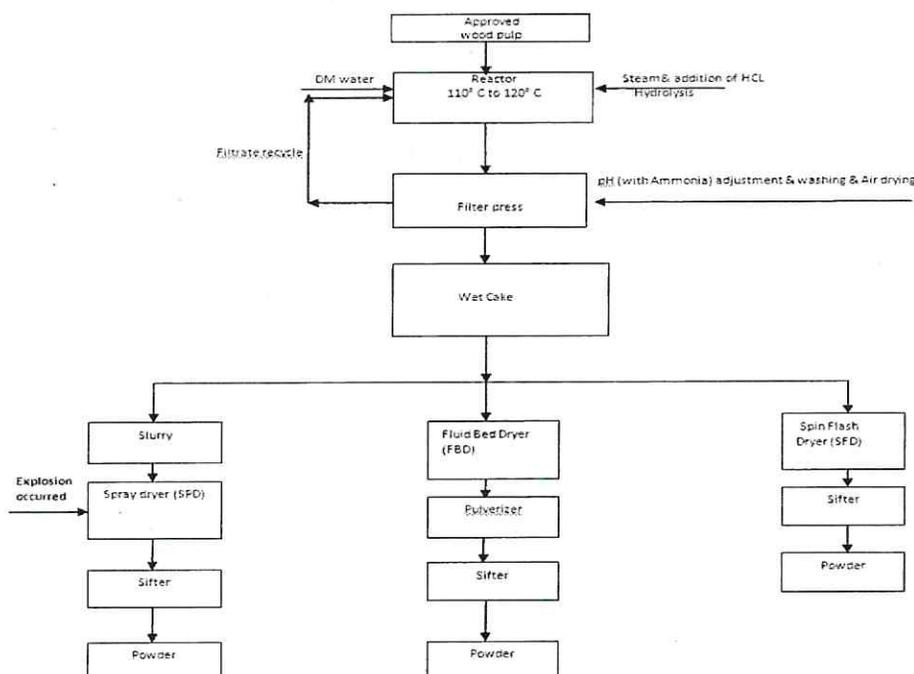
11. As per the Consent for Operation (CFO) order dated 21.06.2022, the total fresh water consumption of the industry is 41.0 KLD and the total waste water generation is 12.15 KLD. The industry is permitted for 3.0 TPH Horizontally mounted fire tube boiler; 30 Lakh K. Cal/hr., Hot Air Generator; 2 TPH (Standby) Coal fired boiler and 380 KVA & 500 KVA Diesel Generator (DG) sets. The industry is permitted to generate Waste oil Hazardous waste - 20 LPM; ETP Sludge - 4.0 TPM; Process discarded waste / Off specification products / Expired products and Coal ash.

Manufacturing process:

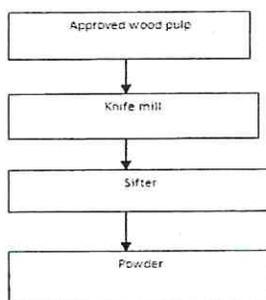
Raw material: Wood Pulp; Hydro Chloric acid (HCl) & Ammonia. The industry imports wood pulp from South Africa, USA and Canada.

Process:

MICROCRYSTALLINE CELLULOSE PROCESS FLOW CHART (Hydrolysis) PART-1



The detailed process for manufacture of Micro Crystalline Cellulose (Hydrolysis)- Part-I is as follows: Approved wood pulp → Reactor (110° C to 120° C) with DM water and addition of Hydro Chloric Acid (HCL), steam (Hydrolysis) → Filter press (pH adjustment with Ammonia & washing with DM Water & Air drying) → Wet cake → Slurry, Fluid Bed Dryer, Spin Flash Dryer. The slurry is sent to Spray Dryer → Sifter → powder. The material from Fluid Bed Dryer is sent to Pulverizer → Sifter → Powder. The material from Spin Flash Dryer is sent to Sifter → Powder.



The detailed process for manufacture of Micro Crystalline Cellulose) / Cellulose powder/ Powdered Cellulose - Part-II is as follows: Approved wood pulp → Knife Mill → Sifter → Powder (**Annexure-II**).

Process equipment:

- Glass Lined Reactor – 5 No's x 5 KL
- Wood pulp cutting machine
- Ammonia tank – 1 x 0.5 KL, 2 x 2 KL (HDPE)
- Filter press with Hydraulic pump - 4 x 1.2 KL
- Pulverizes – 2 No's x 100 Kg/hr 1x 150 Kg/hr & 1 x 250 Kg/hr
- **Spin Flash Drier (SFD):** A spin flash dryer utilizes a combination of centrifugal force and hot air to rapidly dry materials. The process involves feeding wet material into a chamber where a high-speed rotating disk atomizes it into fine particles. Simultaneously, hot air is introduced, causing immediate evaporation of moisture. The dried particles are then separated from the airflow and collected
- **Spray Drier (SPD) :** A spray dryer transforms a liquid feed into a dried powder by atomizing the liquid into fine droplets and then contacting them with hot air (or another drying gas). The moisture rapidly evaporates, leaving behind dry particles that are collected. This process is efficient for drying a wide range of materials, especially heat-sensitive ones.
- **Fluid Bed Drier (FBD):** A fluid bed dryer works by fluidizing solid particles with hot air, creating a "fluid-like" state for efficient and rapid drying. Hot air is forced through a perforated plate, lifting and suspending the material, which allows for intimate contact and rapid heat and mass transfer. The moisture-laden air is then exhausted, often through filters to retain fine particles.
- Sifter, Mixer, Blender, Knife mill
- Centrifugal air blower and diffusion blowers, Exhaust fans - 8 No's, SS Trolley – 8 No's & Gear pumps , Feed pumps , DM water tanks
- **Pollution Control Equipment:** Bag-filter, Scrubber, Cyclone Separator, Dust collector, Blower, ID fan, FD fan.

The detailed list of equipment is enclosed as **Annexure – III**.

Previous Inspection:

1. As per the records, no previous incidents of fire were reported during its operations. Earlier, the Board Officials inspected the industry on 17.05.2022 towards CFO Expansion application. Subsequently, as per the instructions of The District Collector & Magistrate, Sangareddy dt: 17.02.2024, The General Manager District Industries Centre, Sangareddy constituted Joint Inspection teams to visit the units for Enforcement of Disaster Management consisting of officials from following Departments **Annexure-IV:**

- Factories Department
- Telangana Pollution Control Board
- Fire Department
- Labour Department
- District Industries Centre

2. Accordingly, the Joint Inspection team visited the industry on 27.02.2024 and observations with regard to compliance of CFO conditions is as follows:

- The industry is involved in manufacture of manufacture of Micro Crystalline Cellulose) / Cellulose powder/ Powdered Cellulose using wood pulp as raw material.
- The industry is having 3.0 TPH Horizontally mounted Coal fired tube boiler with Multi Cyclone Dust Collector as Air Pollution Control Equipment, 30 Lakh K. Cal / Hr. Coal fired Hot Air Generator and provided Twin cyclone Bag filter followed by wet scrubber as Air Pollution Control Equipment; 2 TPH (Standby) Coal fired boiler with Cyclone Dust Collector as Air Pollution Control Equipment.
- The industry has provided HCL storage tank 2 x 15.0 KL each with double stage scrubber as air pollution control equipment.
- The waste water from the washings section is sent to ETP consisting of below ground level Collection tank, Neutralization tank, Settling tank, Final storage tank and Sand filter and treated waste water is reused in the cooling tower. The industry is having Lined Solar evaporation pond for storing boiler blow down & cooling tower bleed off & Domestic. The waste water generated is sent to M/s. PETL, Patancheru for further treatment.
- The industry has provided flow meters at ETP inlet and outlet to quantify waste water generated and treated.
- The industry has provided specific storage area for storage of solid waste. The industry is disposing the waste generated to M/s TSDF.

3. No violations were observed with regard to Pollution Control norms by Joint Inspection Team. The Joint Inspection Team report is enclosed as **ANNEXURE-V**

Explosion and Fire Accident:

1. Upon intimation on 30.06.2025, the Board Officials reached the site and conducted immediate inspection to assess water and ambient contamination.
2. It was informed by the representative of the industry that a dust explosion occurred in Spray dryer due to high temperature due to the tripping of the blower, sudden accumulation of hot air have created pressure build up in the spray drying chamber and caused the explosion which in turn resulted in the structural damage and multiple casualties.

Action taken by the Board:

1. The Telangana Pollution Control Board issued Stop production orders vide order dated 02.07.2025 under Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) & Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) in the interest of protecting Public Health and Environment. **Annexure-VI**
2. During inspection on 04.07.2025, following samples were collected to assess the contamination and proper disposal of contaminated fire hydrant water / effluent. The analysis results (**Annexure-VII**) are as follows:
 - i. Sample collected from Effluent collection tank where part of contaminated fire hydrant was collected: pH-6.86; Total Suspended Solids-190 mg/L; Total Dissolved Solids (TDS)-3,586 mg/L; Chemical Oxygen Demand-2,740 mg/L; Oil and grease-BDL; Ammonical Nitrogen (NH₃-N)-45 mg/L; Nitrates as NO₃-62 mg/L.
 - ii. Sample collected from Solar Evaporation pond sent to M/s PETL: pH-6.7; Total Suspended Solids-140 mg/L; Total Dissolved Solids (TDS)-3,864 mg/L; Chemical Oxygen Demand-2,902 mg/L; Oil and grease-BDL; Ammonical Nitrogen (NH₃-N)-5 mg/L; Boron- BDL; Nitrates as NO₃-62 mg/L.
3. The industry vide mail dated 22.07.2025 requested for approval to dispose the effluents/debris from the industry. The Board vide letter dated 24.07.2025 issued the following directions to the industry with regard to disposal of the debris and effluent and submit the disposal details within one week. (**Annexure-VIII**).
 - i. The industry shall submit the quantities of effluents generated and also quantities of debris / hazardous waste generated during rescue operations due to massive accident occurred in the industry.
 - ii. The industry shall dispose the contaminated waste water generated during fire dousing and rescue operations based on the effluents standards and submit copy of manifest details:
 - High TDS effluents shall be disposed to M/s. JETL, Jeedimetla.
 - Low TDS effluents shall be disposed to M/s. PETL, Patancheru.

- iii. The industry shall dispose the contaminated debris / hazardous waste in the plant premises shall be disposed to M/s. Hyderabad Waste Management Project, (TSDF), Dundigal for safe disposal.
4. Accordingly, the industry vide letter dt: 28.07.2025 submitted that the industry site is still under the control of District Administration and Police Department as Expert Committee investigation is going on. They further informed that the debris and effluents will be disposed when the site is handed over to the industry. (**Annexure-IX**).
5. As per the analysis results of samples collected on 04.07.2025, it was inferred that the collected sample are of Low TDS nature i.e., TDS < 5000 mg/l which shall be disposed to Common Effluent Treatment Plant i.e., M/s. Patancheru Enviro Tech Limited (PETL) meant for treating LTDS effluents.
6. The representative of the industry informed that the District Administration handed over the industry to the management on 02.08.2025.
7. The industry has disposed collected contaminated water in below ground level collection tank and solar evaporation pond to M/s PETL i.e., 100 KL on 06.08.2025, 08.08.2025 & 09.08.2025 through online manifest No's 896263, 896940, 897039, 897058 & 897375. The industry is yet to dispose another 20 KL left over effluent to M/s. PETL.
8. The industry vide letter dt: 07.08.2025 submitted that they have stored contaminated debris soil/mud - 25 Tons, Construction and Demolition waste - 300 Tons & Metallic Scrap - 75.0 Tons (Approximate). The industry is yet to dispose the contaminated debris to TSDF and is yet to submit manifest details.
9. **Payment of Corpus Fund:**
- As per Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai vide Judgment dated 24.10.2017 in the matter of OA No. 69-72, 82, 86-91 of 2013 and TGPCB Board directions dated 16.01.2020, the industry paid 0.5 % corpus fund of Rs. 8,39,954 /- (for a period of 158 days for manufacturing banned product chlorinated product i.e. Rs. 19,40,400/- per year and Rs.8,39,954 /- for 158 days) on 21.08.2020 for Annual turnover of Rs.39,18,09,183/- for the year 2016-17 towards Patancheru Bollaram Environmental Relief Fund. **Annexure-X**

Action taken by the Government:

1. The Factories Department issued Prohibitory Orders vide order dt: 03.07.2025 for non compliance of certain provisions of Factories Act, 1948. **Annexure-XI**
2. A High level Expert Committee(**Annexure-XII**) was constituted and visited the industry on 04.07.2025 to verify the cause of the accident occurred consisting of the following members:
 - Chief Secretary to Government of Telangana

- Special Chief Secretary to Government, Revenue (DM) Department
 - Special Chief Secretary to Government, Industries and Commerce Department
 - Principal Secretary to Government, Labour, Employment, Training & Factories Department
 - Director General, Fire, Disaster Response, Emergency and Civil Defence
 - Secretary to Government, Health Medical & Family Welfare Department
3. Expert Committee(**Annexure-XIII**) was constituted and visited the industry on 03.07.2025 & 04.07.2025 to verify the cause of the accident occurred consisting of the following members:
- Dr. B. Venkateswar Rao, Emeritus Scientist, CSIR-IICT
 - Dr. T. Prathap Kumar, Chief Scientist, CSIR, IICT
 - Dr. Surya Narayana, Retired Scientist, CSIR-CLRI, Hyderabad, Chief Scientist, CSIR-IICT
 - Dr. Santosh Ghuge, Safety Officer, CSIR-NCL, Pune.
4. The National Disaster Management Authority, Government of India team(**Annexure-XIV**) visited the industry on 08.07.2025 consisting of the following members to assess the circumstances surrounding the incident:
- Sri. Brigadier Ravinder Gurung, Retd Senior Consultant (ME-IRS), NDMA.
 - Representative from Petroleum and Explosives Safety Organization (PESO)
 - Scientist from DRDE, Gwalior
 - Commandant of the NDRF
 - Representative from the State (Industry Department)

Further, It is to submit that a WP (PIL) No. 58 of 2025 filed by Sri. Kalapala Babu Rao, Hyderabad before Hon'ble High Court of Telangana with regard to explosion occurred at M/s. Sigachi Industries Ltd, Pashamylaram, Sangareddy, with a prayer to immediately transfer the investigation in FIR No. 184/2025 to a Special Investigation Team consisting of fair and impartial police officers, to take immediate responsibility for the full and final compensation to be paid to the families of deceased workers and injured workers, to fix accountability and culpability of Company and to direct the Government to recognize the clear and present danger posted by industrial dust accumulations, the absence of mandatory hazard assessments under existing factory regulations and the urgent necessity of aligning India's safety protocols with global standards like NFPA 652.

The matter is being heard before the Hon'ble High Court of Telangana and posted for further hearing on 17.09.2025.

Place: Sangareddy.
Date: 08-09-2025


ENVIRONMENTAL ENGINEER

Environmental Engineer
T.G. Pollution Control Board
Regional Office-1 SANGAREDDY

Annexure - I

9



TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, website: tspcb.cgg.gov.in

CONSENT & AUTHORIZATION ORDER AFTER EXPANSION - RED CATEGORY

CFO Order No: TSPCB/ZO/RCP/PASHA/271/CFO/2022- 220823691323 Date: 21.06.2022

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts' 'the Rules') and the rules and orders made thereunder to

M/s. Sigachi Industries Ltd, (After Expansion),
(Formerly M/s. Sigachi Industries Pvt. Ltd),
Plot No. 20 & 21, Phase - I, IDA,
Pashamailaram, Patancheru (M),
Sangareddy District.

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards (mg/lit except pH)
1	Washings	10.0 KLD	After treatment in ETP, shall be recycled for cooling tower make-up.	
2	Boiler blow down	0.15 KLD	Shall be send to CETP i.e., M/s PETL, Patancheru, Sangareddy District for further treatment and disposal.	Inlet standards of CETP
3	Cooling tower bleed off	0.50 KLD		
4	Domestic waste water	1.5 KLD		

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m3/hr. at peak flow
1	Attached to Horizontally mounted Coal fired tube boiler of capacity 3 TPH	

(10)

2	Attached to Coal fired Hot Air Generator of capacity 30 Lakh K. Cal / Hr.	---
3	Attached to Coal fired boiler of capacity 2 TPH (Standby)	---
4	Attached to DG set of capacity 500 KVA	---
5	Attached to DG set of capacity 380 KVA	---

iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

1. Number of Authorization and date of issue – TSPCB/ZO/RCP/PASHA/271/HWM/2022
Date: 21.06.2022.

2. The Occupier of, M/s. Sigachi Industries Ltd, is hereby granted an authorization to operate a facility for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre processing, co-processing, utilization, treatment and disposal of Hazardous Waste namely.

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III	Quantity	Point of disposal
1	5.1 of Schedule – I : Waste Oil	20 LPM	Shall be disposed to Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District / Alternate Fuel & Raw Material Facilities (AFRF) for pre processing.
2	35.3 of schedule – I : ETP Sludge	4.0 TPM	Shall be disposed to TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District /
3	28.4 & 28.5 of schedule – I : Process discarded waste / Off specification products / Expired products	---	Alternate Fuel & Raw Material Facilities (AFRF) for pre processing.
4	Coal ash	--	Shall be disposed to brick manufacturers

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Product	Total Quantity after Expansion
1	*Micro Crystalline Cellulose (MCC)/ Cellulose Powder/ Powdered Cellulose	25,200 Kgs/day

The industry shall manufacture the above product by mixing both Cellulose (by Hydrolysis) – 5,200 Kgs/day and Cellulose Powder (Powdered Cellulose) - 20,000 Kgs/day.

14

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the 31st day of March 2027. The industry shall pay the consent fees every financial year annually till the validity of the consent order.

Kesreddy
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
KS
M/s. Sigachi Industries Ltd, (After Expansion),
(Formerly M/s. Sigachi Industries Pvt. Ltd),
Plot No. 20 & 21, Phase – I, IDA,
Pashamailaram, Patancheru (M),
Sangareddy District.



Copy to the Environmental Engineer, TSPCB, Regional Office, Sangareddy for information. The EE, RO, Sangareddy is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Sangareddy shall report to this office, if any non-compliance by the industry.

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SCHEDULE - A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorisation under HWM Rules atleast 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorisation of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
6. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
7. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
8. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
9. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.
$$H = h + 0.2 \sqrt{KVA}$$

KVA = Total generation capacity, h = Height of building where DG Set is installed.
10. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
11. The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment, Forests & Climate Change (MoEF&CC) approved laboratories only and shall submit monthly reports to the concerned Regional office by marking a copy to the Zonal Office.
12. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the

Climate
genetically
premises at
Environment

notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.

- 13. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
- 14. The applicant shall at his own cost get the effluent samples collected both before and after treatment / samples of emissions collected and analysed from the TSOB or any other Laboratories which are established as per the guidelines and norms of MoEF & CC, GOI and CPCB, New Delhi, every month for the parameters indicated in the Condition No.1 and condition No. 4 of Schedule B and shall submit in duplicate the report thereof to the Board.
- 15. The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.
- 16. All Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Controlled incineration, wherever possible in case of combustible organic material.
 - ii) Vermiculture / composting, in case of biodegradable material.
 - iii) Secure land fill in case of non-biodegradable, chemically active/ hazardous solid waste. Care shall be taken to ensure that the material does not give leachate, which may percolate into ground water or carried away with storm run-off.
- 17. At any time during the inspection of Pollution Control Board Officers or any other licencing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
- 18. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of microorganism, genetically engineered organisms or cells shall be followed.
- 19. The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
- 20. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
- 21. The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft. to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
- 22. The industry may explore the possibility of tapping the solar energy for their energy requirements.
- 23. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.
 - a) Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.

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- b) Manufacture, Storage and import of Hazardous Chemicals Rules, 1989.
- c) Batteries (Management & Handling) Rules, 2001.
- d) E-Waste (Management & Handling) Rules, 2016.
- e) Plastic Waste (Management & Handling) Rules, 2016.

24. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.

25. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

27. As per the provisions of the Section 19 of the (TS-iPASS) Act, 2014 (Act No. 3 of 2014), the applicant shall be penalized with fine as prescribed by the government from time to time as well as rectification of the defect if he / she or the organization as the case may be fails to comply with the conditions or undertaking in self certification given to the Nodal Agency.

SCHEDULE - B

- 1) The industry has to pay Consent fee of Rs. Rs.9,31,900/- for both the Acts upto 31.03.2024 at RO, Sangareddy immediately marking a copy to this office.
- 2) The industry shall pay the consent fees annually from the every financial year to till the validity of the consent order i.e., upto 31.03.2027.
- 3) The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent order automatically stands cancelled and operation of the industry / project without valid Consent attracts penal action under the provision of water Act, Air Act & Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
- 4) The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.
- 5) As committed by the industry, shall remove/ dismantle the 10 Lakh K. Cal / Hr Thermic Fluid Heater (Coal Fired), 4 Lakh K. Cal / Hr. Thermic Fluid Heater (Coal Fired), 0.5 TPH Vertical Water Tube boiler Coal Fired Boiler immediately.
- 6) The industry shall manufacture the above product by mixing both Cellulose (by Hydrolysis) and Cellulose Powder (Powdered Cellulose) and shall not use any organic chemicals and solvents.
- 7) As committed by the industry during the meeting, the industry shall manufacture the above products using wood pulp as raw material and shall not involve any chemical reactions of synthetic organic chemicals.

- 8) The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Water Consumption	Quantity
1.	Process & wash	4.0 KLD
2.	Washings	12.5 KLD
3.	Boiler Feed	3.0 KLD
4.	Cooling make up / Humidification	18.0 KLD
5.	Domestic waste water	2.0 KLD
6.	Gardening / irrigation	1.5 KLD
Total		41.0 KLD

- 9) A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
- 10) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission standards (mg/NM ³)
1 to 5	SPM	115

- 11) The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.

The following noise level standards shall be complied:

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

- 12) The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.
- 13) The industry shall provide above ground level RCC tanks for collection / storage of trade effluents and arrest ground water pollution due to leaks/crack of pipes, tanks and spillages etc.
- 14) The industry shall not cause any spillages / discharges of chemicals/ effluents on ground. The drums containing chemicals & wastes shall be stored on elevated platform provided with leachate/spillages collection pit. In no case the drums shall be stored on naked ground.
- 15) The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.
- 16) The washing effluents of 10 KLD shall be treated in ETP and after treatment in ETP, shall be recycled for cooling tower make-up and the remaining effluents of 2.15 KLD shall be lifted to M/s PETL, Patancheruru regularly after conforming to the inlet standards of CETP. The industry shall maintain 6 – copy online manifest systems for transportation of effluents generated and a copy shall be submitted to Zonal office, R.C.Puram and concerned RO.

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- 17) The industry shall provide digital flow meters with totalisers at the inlet of the collection tanks and at outlet before sending to PETL, Patancheru.
- 18) The industry shall operate IP Cameras with PAN, Zoom, 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB with minimum backup of three months.
- 19) As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.
- 20) The industry shall regularly operate Twin cyclone, Bag filter followed by wet scrubber as APCE to the 30 Laks Kcal/hr Hot Air Generator for controlling the flue gas emissions.
- 21) The industry shall regularly operate Multi Cyclone Dust Collector as APCE to 3 TPH coal fired boiler for controlling the flue gas emissions.
- 22) The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.
- 23) The industry shall install and operate scrubbers to the HCL storage tanks of capacity 10 KLx2 nos to avoid the emission escaping into atmosphere.
- 24) The industry shall provide dedicated area for storage of Ammonia and the ammonia shall be stored in dedicated storage tanks only and shall not store in drums under any circumstances.
- 25) The industry shall provide water curtain around the ammonia storage tanks for containment of Ammonia emissions in case of leakages.
- 26) Ammonia sensors shall be provided at vulnerable locations within the industry premises.
- 27) The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.
- 28) The industry shall construct the elevated closed shed with impervious lining and leachate collection system for storage of hazardous waste.
- 29) The industry shall collect & store the hazardous solid waste in an elevated closed shed with impervious lining and leachate collection system.
- 30) The industry shall lift the Hazardous Waste to Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District / Alternate Fuel & Raw Material Facilities (AFRF) for pre processing / Cement industries for safe disposal.
- 31) The industry shall not cause any air pollution / dust nuisance in the surrounding environment.
- 32) The industry shall not discharge any waste water outside the plant premises under any circumstances.
- 33) The industry shall pay the balance water cess dues, if any.
- 34) The industry shall develop a minimum of 5mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area.
- 35) The area allocated for greenbelt shall not be less than 33 % of total area of industry.
- 36) The industry shall...

- 35) The industry shall install flow meters to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.
- 36) The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register as per the meter readings.
- 37) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
 - a. Daily production details as per the GST sales.
 - b. Quantity of effluents generated, treated & reused, disposed to M/s. PET, Patancheru, Sangareddy District
 - c. Daily Hazardous / solid waste generated and disposed to TSDF / AFRE / Reprocessors.
 - d. Log Books for pollution control systems.
- 38) Qualified technical man power shall be employed to operate the ETP.
- 39) The industry shall take all precautionary and safety measures during process operations.
- 40) The industry shall maintain good house keeping within the plant premises.
- 41) The industry shall comply with all the directions issued by the Board from time to time.
- 42) The industry shall not sell the used empty drums/ barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.
- 43) The industry shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.

SCHEDULE - C

[see rule 6(2)]

[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

- 1. The industry shall give top priority for waste minimization and cleaner production practices.
- 2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain online manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof.
- 3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.

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- 4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.
- 5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.
- 6. The industry shall dispose of e-waste to the authorised recyclers only.

The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad / Zonal Office RC Puram and concerned Regional Office.

NO PERSONS
 IN CHARGE
 OF THE
 TO

K. Reddy
 JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

**M/s. Sigachi Industries Ltd, (After Expansion),
 (Formerly M/s. Sigachi Industries Pvt. Ltd),
 Plot No. 20 & 21, Phase – I, IDA,
 Pashamallaram, Patancheru (M),
 Sangareddy District.**





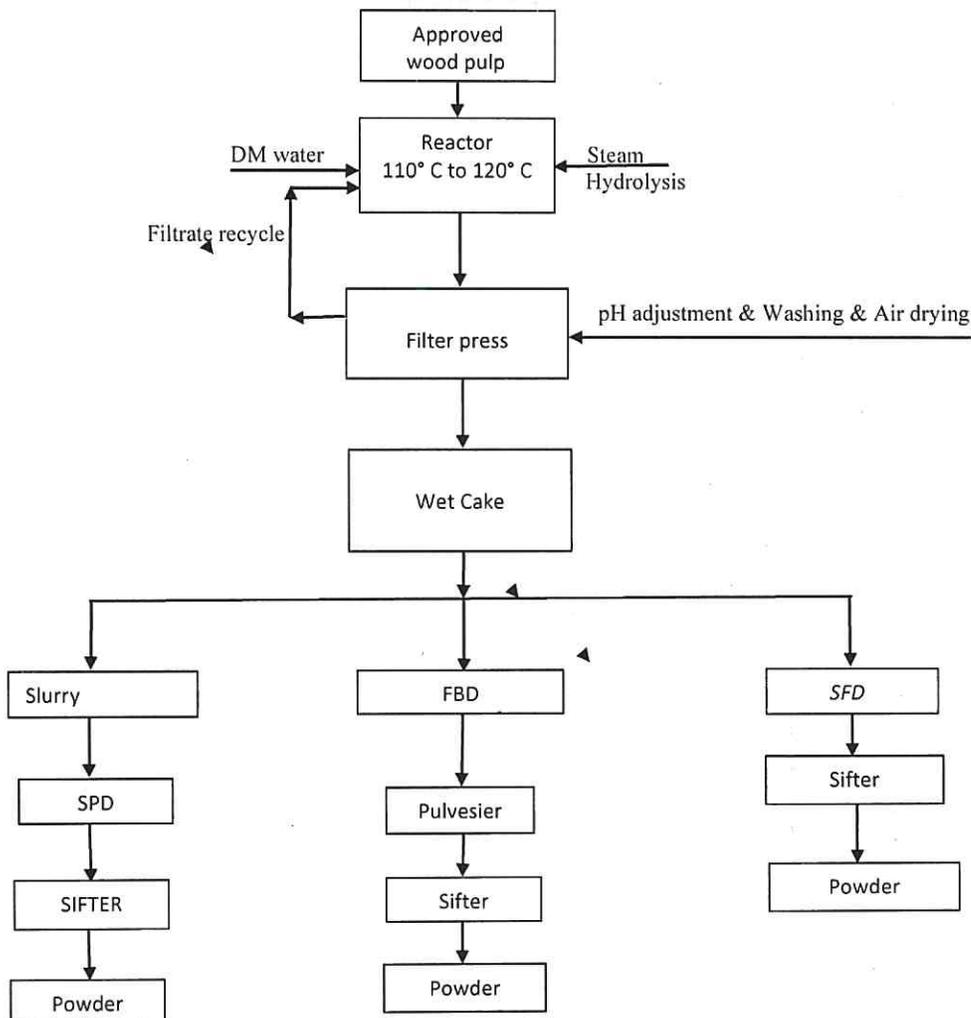
SIGACHI INDUSTRIES LIMITED

CIN : U24110TG1989PLC009497

AN EXCiPACT GMP, ISO 9001:2015 & FSSC 22000 CERTIFIED COMPANY



MICROCRYSTALLINE CELLULOSE PROCESS FLOW CHART (Hydrolysis) PART-I



Registered Office:
 # 229/1 & 90, 4th Floor,
 Kalyans Tulasiram Chambers,
 Madinaguda, Hyderabad - 49,
 Telangana State, India.
 Email : mktg.gm@sigachi.com
 Customer Service +91 40 40114874-76

Unit-1:
 Plot No. 20-21
 IDA Pasamailaram
 Phase I, Sangareddy Dist.
 Telangana State, India

Unit-2:
 Plot No. Z-16, SEZ Unit
 Dahej SEZ Part I
 Bharuch Dist.
 Gujarat, India

Unit-3:
 Plot No. 763/2
 Jhagadia GIDC
 Bharuch Dist.
 Gujarat, India

US Office:
 SIGACHI US, Inc.
 11700 NW 101st Road,
 Suite 8 Medley,
 FL 33178-1019, USA



SIGACHI INDUSTRIES LIMITED

CIN : U24110TG1989PLC009497



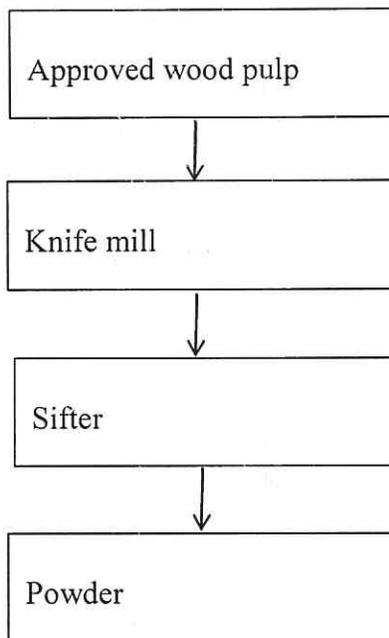
SIGACHI INDUSTRIES LIMITED

CIN : U24110TG1989PLC009497

AN EXCIPACT GMP, ISO 9001:2015 & FSSC 22000 CERTIFIED COMPANY



**MICROCRYSTALLINE CELLULOSE / CELLULOSE POWDER / POWERED CELLULOSE
(KNIFE MILL) PART - 2**



Registered Office:
229/1 & 90, 4th Floor,
Kalyans Tulasiram Chambers,
Madinaguda, Hyderabad - 49,
Telangana State, India.
Email : mktg.gm@sigachi.com
Customer Service +91 40 40114874-76

Unit-1:
Plot No. 20-21
IDA Pasamailaram
Phase I, Sangareddy Dist.
Telangana State, India

Unit-2:
Plot No. Z-16, SEZ Unit
Dahej SEZ Part I
Bharuch Dist.
Gujarat, India

Unit-3:
Plot No. 763/2
Jhagadia GIDC
Bharuch Dist.
Gujarat, India

US Office:
SIGACHI US, Inc.
11700 NW 101st Road,
Suite 8 Medley,
FL 33178-1019, USA



SIGACHI INDUSTRIES LIMITED

CIN : U24110TG1989PLC009497

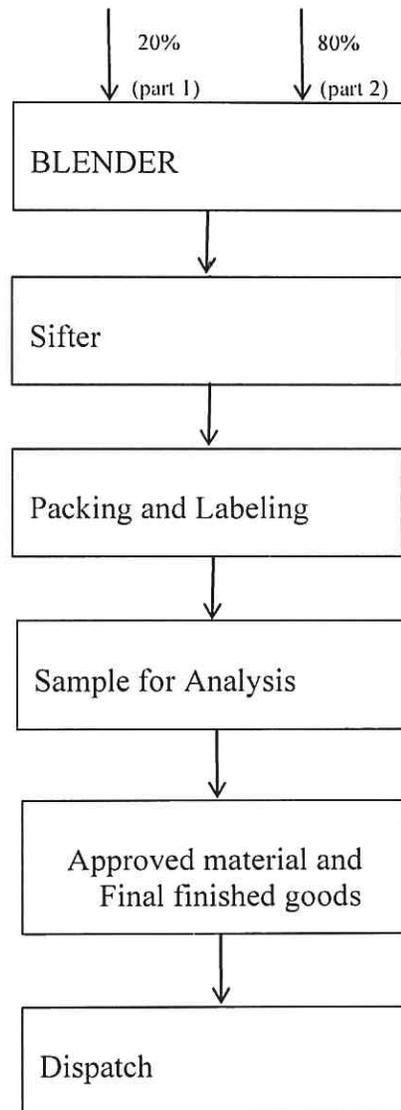
AN EXCIPACT GMP, ISO 9001:2015 & FSSCI 22000 CERTIFIED COMPANY

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MICROCRYSTALLINE CELLULOSE / CELLULOSE POWER / POWERED CELLULOSE (Final Blend) PART- 3

Hydrolysis Knife mill



Registered Office:
229/1 & 90, 4th Floor,
Kalyans Tulasiram Chambers,
Madinaguda, Hyderabad - 49,
Telangana State, India
Email : mktg_gm@sigachi.com
Customer Service +91 40 40114874-76

Unit-1:
Plot No. 20-21
IDA Pasamailaram
Phase I, Sangareddy Dist
Telangana State, India

Unit-2:
Plot No. Z-16, SEZ Unit
Dahej SEZ Part I
Bharuch Dist,
Gujarat, India

Unit-3:
Plot No. 763/2
Jhagadia GIDC
Bharuch Dist,
Gujarat, India

US Office:
SIGACHI US, Inc.
11700 NW 101st Road,
Suite 8 Medley,
FL 33178-1019, USA

SIGACHI INDUSTRIES LIMITED, PASHAMMAILARAM

List of Production Equipment

SL.No.	Description	Name of the Vendor	Capacity	HP of Motor	Year of Purchased	Machinery ID
1	MCC PLANT					
1	GLASS LINED REACTOR -01	GMM PFAUDLER	5KL	15	2022	SH/PRO/MCC/GLR/01
2	GLASS LINED REACTOR -02	Standard Glass	5 KL	15	2023	SH/PRO/MCC/GLR/02
3	GLR to FP feed pump-1	KIRLOSKAR	5m3/ Hr	15	2010	SH/PRO/MCC/FP/03
4	GLR to FP feed pump-2	LAXMI	5m3/ Hr	15	2010	SH/PRO/MCC/FP/04
5	WOOD PULP CUTTING M/C.	GANESHAN		2HP	2013	SH/PRO/MCC/WPCM/05
6	DM WATER STORAGE TANK - 1	LIBERTY ENGI. EQUIOMENTS	3KL		2007	SH/PRO/MCC/DWST/06
7	DM WATER STORAGE TANK - 2	LIBERTY ENGI. EQUIOMENTS	3KL		2007	SH/PRO/MCC/DWST/07
8	HOIST	INDEF ENGINEERING	2TON		2019	
10	RECYCLE WATER TANK - 1	SABARI GLASS FIBRE APPLIANCE	10KL		2007	SH/PRO/MCC/RWT/10
11	RECYCLE WATER TANK - 2	SABARI GLASS FIBRE APPLIANCE	10KL		2007	SH/PRO/MCC/RWT/11
12	RECYCLE WATER TANK - 3	SABARI GLASS FIBRE APPLIANCE	10KL		2007	SH/PRO/MCC/RWT/12
13	PEDESTAL FAN - 1	ALMONARD		1.5	2015	SH/PRO/MCC/PF/13
14	PEDESTAL FAN - 2	ALMONARD		1.5	2015	SH/PRO/MCC/PF/14
15	PEDESTAL FAN - 3	ALMONARD		1.5	2013	SH/PRO/MCC/PF/15
16	VACUUM CLEANER 1	Aerovac			2020	SH/PRO/MCC/VC/16
17	BAG STICHING M/c.1	REVO		1/10.	2022	SH/PRO/MCC/BS/17
18	BAG STICHING M/c. 2	REVO		1/10.	2024	SH/PRO/MCC/BS/18
19	HAND DRYER	JAYA ELECTRICAL			2015	SH/PRO/MCC/HD/19
20	FILTER PRESS 01 with Hydraulic pump	GP FILTECH	1.2 KL	2	2010	
21	DM WATER FEED PUMP	KIRLOSKAR	DB 32/16	5	2007	SH/PRO/MCC/DWFP/21
22	AMMONIA TANK	ACME FIL ENG SYSTEMS	500L		2004	SH/PRO/MCC/AT/22
23	FILTER PRESS- 02 with H.pump	GP FILTECH	1.2 KL	2	2011	
24	DM WATER FEED PUMP	KIRLOSKAR	DB /32/16	5	2009	SH/PRO/MCC/DWFP/24
25	SS TROLLEY -1	TRANSPORT TECHNIC	300KG		2010	SH/PRO/MCC/SST/25a
	SS TROLLEY -2	TRANSPORT TECHNIC	300KG		2010	SH/PRO/MCC/SST/25b
	SS TROLLEY -3	TRANSPORT TECHNIC	300KG		2011	SH/PRO/MCC/SST/25c
	SS TROLLEY -4	TRANSPORT TECHNIC	300KG		2011	SH/PRO/MCC/SST/25d
26	PRE-PULVERISER WITH MOTOR	NEW INDEX		5	1995	SH/PRO//MCC/PP/26
27	SFD					
	CAKE BREAKER	SACHI ENGINEERING	200KG	5	2013	SH/PRO/MCC/SFD/27a
	ROTARY VALVE	SACHI ENGINEERING		0.5	2013	SH/PRO/MCC/SFD/27b
	SPIN AGITATOR	SACHI ENGINEERING		40	2013	SH/PRO/MCC/SFD/27c
	ID FAN	SACHI ENGINEERING		30	2013	SH/PRO/MCC/SFD/27d
	FD FAN	SACHI ENGINEERING		7.5	2013	SH/PRO/MCC/SFD/27e
	RADIATOR	SACHI ENGINEERING			2013	SH/PRO/MCC/SFD/27f
	BAG FILTER	SACHI ENGINEERING			2013	SH/PRO/MCC/SFD/27g
	CYCLONE SEPARATOR	SACHI ENGINEERING			2013	SH/PRO/MCC/SFD/27h
	ELECTRICAL PANNEL BOARD	SACHI ENGINEERING			2013	SH/PRO/MCC/SFD/27i
	SUPLY PLENUM	KB TECHNOLOGY			2013	SH/PRO/MCC/SFD/27j
	SFD SIFTER	JVC SEPARATION ENG.PVT.LTD		1.5	2013	SH/PRO/MCC/SIF/28
28	MIXER	KIRLOSKAR		20	2003	SH/PRO/MCC/MIX/29
29	PULVERISER 01	Ultra cap	100 Kg/HR	20	1995	SH/PRO/MCC/PUL/30a
	ROTARY VALVE	NEW INDEX		0.5	2002	SH/PRO/MCC/PUL/30b
	SIFTER	JVC SEPARATION ENG.PVT.LTD	100 Kg/HR	1.5	1996	SH/PRO/MCC/SIF/31
30	PULVERISER 02	Ultra cap	100 Kg/HR	20	2009	SH/PRO/MCC/PUL/32
	SIFTER	JVC SEPARATION ENG.PVT.LTD		1.5	1996	SH/PRO/MCC/SIF/33
31	FBD 01	Ultra cap	70 Kg/Hr	20	2021	SH/PRO/MCC/FBD/34a
	SUPLY PLENUM	KB TECHNOLOGY			2004	SH/PRO/MCC/FBD/34b
32	FBD 02	GEM PHARMA	100 Kg/HR	20	2013	SH/PRO/MCC/FBD/35a
	SUPLY PLENUM	KB TECHNOLOGY			2013	SH/PRO/MCC/FBD/35b
33	SPD	ACME FIL ENG SYSTEMS			2004	SH/PRO/MCC/SPD/36a
	FEED PUMP 1	ALPHA HELICAL		2	2004	SH/PRO/MCC/SPD/36b
	ROTARY VALVE	ACMEFIL ENG.SYSTEMS		0.5	2004	SH/PRO/MCC/SPD/36c
	ROTARY VALVE	ACMEFIL ENG.SYSTEMS		0.5	2004	SH/PRO/MCC/SPD/36d
	ID FAN	ACMEFIL ENG.SYSTEMS		30	2004	SH/PRO/MCC/SPD/36e

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	FD FAN	KIRLOSKAR		20	2004	SH/PRO/MCC/SPD/36f
	Scrubber Pump	CROMPTON		5	2004	SH/PRO/MCC/SPD/36g
	Electrical Pannel Board	ACMEFIL ENG.SYSTEMS			2004	SH/PRO/MCC/SPD/36h
	SPD AUTOMISER MOTOR	MoJJ Engg		10	2004	SH/PRO/MCC/SPD/36i
	RADIATOR	ACMEFIL ENG.SYSTEMS			2004	SH/PRO/MCC/SPD/36j
	SS CHAMBER	ACMEFIL ENG.SYSTEMS			2004	SH/PRO/MCC/SPD/36k
	SUPLY PLENUM	VERTEX AIR TECHNOLOGY PVT.LTD			2016	SH/PRO/MCC/SPD/36l
34	SLURRY PREPARATION (SS) TANK	Local		10	2003	SH/PRO/MCC/SPD/37
35	SLURRY FEED TANK	LIBERTY ENGI. EQUIOMENTS		10	2007	SH/PRO/MCC/SFT/38
36	SPD SIFTER	GMP		1	2013	SH/PRO/MCC/SIF/41
37	BLENDER-1	DHOPESHGAR		10	1995	SH/PRO/MCC/BL/42a
	ROTARY VALVE -1	SACHI ENGINEERING		0.5	2000	SH/PRO/MCC/BL/42b
	ROTARY VALVE-2	SACHI ENGINEERING		0.5	2012	SH/PRO/MCC/BL/42c
38	SIFTER -1	JVC SEPARATION ENG.PVT.LTD		1.5	1995	SH/PRO/MCC/SIF/43
39	SIFTER -2	JVC SEPARATION ENG.PVT.LTD		1	1995	SH/PRO/MCC/SIF/44
40	RECYCLE TANK PUMP 1	KIRLOSKAR	3m3/ Hr	3	2009	SH/PRO/MCC/PUMP/46
41	RECYCLE TANK PUMP 2	KIRLOSKAR	5 m3/Hr	5	2009	SH/PRO/MCC/PUMP/47
42	GLR JACKET WATER PUMP	KIRLOSKAR	3m3/ Hr	1	2015	SH/PRO/MCC/PUMP/48
43	VACUUM CLEANER 2	Aerovac	30 Ltrs		2021	SH/PRO/MCC/VC/49
44	AIR CURTAIN	Matrix Airodyne			2022	SH/PRO/MCC/ACUR/52
45	WEIGHING BALANCE-2	ESSAE TEROKA LTD	150KG		2004	SH/PRO/MCC/WB/53
46	GLASS LINED REACTOR -03	GMM PFAUDLER	5 KL	15	2017	SH/PRO/MCC/GLR/03
47	GLASS LINED REACTOR -04	GMM PFAUDLER	5 KL	15	2019	SH/PRO/MCC/GLR/04
48	GLASS LINED REACTOR -05	Standard Glass	5 KL	15	2023	(Stand By)
49	GLR to FP feed pump-3	chemitek	5m3/ Hr	10	2023	Installed
50	GLR to FP feed pump-4	chemitek	5m3/ Hr	10	2023	
51	Paper Cutting machine -02	New Bajrangi		3	2020	SH/PRO/PRO/PCM/02
52	Paper Cutting machine -03	Sujatha		3	2023	SH/PRO/PRO/PCM/03
53	DM WATER STORAGE TANK - 3		1 KL		2017	
54	DM WATER STORAGE TANK - 4 (SS)	Sadguru Techno Fab	2 KL		2021	
55	PEDESTAL FAN - 4	ALMONARD	600 mm	20 Watts	2022	
56	Exhaust Fan-1	ALMONARD	600 mm	20 Watts	2020	
57	Exhaust Fan-2	ALMONARD	600 mm	20 Watts	2019	
58	Exhaust Fan-3	ALMONARD	600 mm	20 Watts	2018	
59	Exhaust Fan-4	ALMONARD	600 mm	20 Watts	2018	
60	Exhaust Fan-5	ALMONARD	600 mm	20 Watts	2019	
61	Exhaust Fan-6	ALMONARD	600 mm	20 Watts	2022	
62	Exhaust Fan-7	ALMONARD	600 mm	20 Watts	2023	
63	Exhaust Fan-8	ALMONARD	600 mm	20 Watts	2023	
64	VACUUM CLEANER 1	Aerovac	PR30	1000 W	2024	
65	FILTER PRESS 03 with Hydraulic pump	GP FILTECH	1.2 KL	3	2017	
66	FILTER PRESS 04 with Hydraulic pump	GP FILTECH	1.2 KL	3	2023	
67	FILTER PRESS 04 with Hydraulic pump	GP FILTECH	1.2 KL	3	2025	
68	DM WATER FEED PUMP	KIRLOSKAR	DB 32/16	5	2023	
69	DM WATER FEED PUMP	NAGA PUMPS	CP 50-40-160	5	2017	
70	DM WATER FEED PUMP	NAGA PUMPS	CP 50-40-160	5	2017	
71	AMMONIA TANK-HDPE	SINTEX	2000 Ltrs		2023	
72	AMMONIA TANK- HDPE	SINTEX	2000 Ltrs		2017	
73	SS TROLLEY -5	TRANSPORT TECHNIC	300KG		2017	
74	SS TROLLEY -6	TRANSPORT TECHNIC	300KG		2017	
75	SS TROLLEY -7	TRANSPORT TECHNIC	300KG		2023	
76	SS TROLLEY -8	TRANSPORT TECHNIC	300KG		2023	
77	SFD					
78	Centrifugal Air Blower	Ricon Dynamic, Model No-1DSS (Additional)		10 HP	2023	
79	PULVERISER 03		150 Kg/HR	30 HP	2017	
80	PULVERISER 04	Perfect Industries	200 Kg/HR	60 HP	2020	
81	SIFTER -3	JVC SEPARATION ENG.PVT.LTD		1.5	2004	
82	SIFTER -4	JVC SEPARATION ENG.PVT.LTD		1.5	2017	
83	SIFTER -5	JVC SEPARATION ENG.PVT.LTD		1.5	2017	
84	Dilusion Blower 1	Firetech		2	2023	
85	Dilusion Blower 2	Firetech		2	2023	
86	FBD 03	Ultra cap	100 Kg/HR	20 HP	2017	

87	SUPLY PLENUM				2017	
88	Dilusion Blower 3	Firetech		2	2023	
89	FBD 04	GEM PHARMA	200 Kg/Hr	30 HP	2019	
	SUPLY PLENUM				2019	
	Dilusion Blower 4	Firetech			2023	
90	FBD 05	SAI VIGNESH	100 Kg/HR	20 HP	2022	
	SUPLY PLENUM				2022	
	Dilusion Blower 5	Firetech		2	2023	
91	Air Blower SPD			2 HP	2023	
92	Secondar Drier (Spray Drier)	Advnce Drying systéms		5 HP	2016	
93	VIBRO SCREEN			1.5	2016	
94	Dust Collector			15 HP	2020	
95	Ageing Tank with Stirrer	Beenachem Equipment	2 KL		2019	
96	Blunger Tank with Stirrer	Beenachem Equipment	2.8 M3		2019	
97	GEAR PUMP 01 -SPD			5 HP	2019	
98	GEAR PUMP 02 -SPD			5 HP	2019	
99	Feed Pump	Viscid Flow - BHA 106	1500 LPH	2 HP	2023	
100	Feed Pump	Alpha HELICAL BHA 23924	3000 LPH	3 HP	2021	
101	BLENDER -2			15 HP	2013	
102	SIFTER			1.5	2017	
103	WEIGHING BALANCE	HYD Tulaman	60 Kg		2016	
104	WEIGHING BALANCE	Mudhra Weighing Systems	150 Kgs		2020	
105	WEIGHING BALANCE	Mudhra Weighing Systems	150 Kgs		2020	
106	WEIGHING BALANCE	Calcon	300 Grams		2018	
107	WEIGHING BALANCE	Mudhra Weighing Systems	01 Kgs		2020	
108	Knife Mill-1	PD Polygrinder	40 Kg/Hr	75 HP	2013	
109	Knife Mill-2	PD Polygrinder	100 Kg/Hr	75 HP	2023	
110	Sealing Machine 30"	Bharati trade Engineering Enterprises			2016	
111	Metal Detector system	PMG equipment	NFE -4.5 mm	1 HP	2023	
112	Pass Box-1 (packing area)	LENNOX			2023	
113	Pass Box-2 (blendar-1 area)	LENNOX			2023	

Annexure - IV
GOVERNMENT OF TELANGANA (25)
PROCEEDINGS OF DISTRICT COLLECTOR: SANGAREDDY DISTRICT

PRESENT: SMT. VALLURI KRANTHI, I.A.S.

Proceedings No. 186/DIC-JI/2022

date : 17.02.2024

Sub: Disaster Management- Frequent Fire Accidents in Hazardous Chemical & Steel Re-rolling Mills - Constitution of Joint Inspection Teams to Visit the units for Enforcement of Disaster Management – Orders – issued.

Ref: Instructions Issued by the District Collector during the visit to Pashamylaram Industrial Estate on 15.02.2024.

With reference to the above cited, Joint Inspection teams are hereby constituted to visit the units for suggestive and corrective measures to be taken to avoid fire accidents and explosions in Hazardous Chemical, Steel and Units with furnaces and reactors.

Team	Team Members	Designation	Phone Numbers	Mandals Allotted.
Team - I	1. Smt. Laxmi Kumari,	Inspector of Factories, Medak	9396627027 7780718319	1. Jinnaram 2. Munipally 3. Andole 4. Gummadidala 5. Hathnoora. 6. IDA Bollaram , I.A. Khazipally & Bonthapally 7. Tahsildar Concerned
	2. Sri. Ajay	AEE TSPCB	6309007836	
	3. Sri. S. Yadaiah	Asst. Labour Officer	9492555304	
	4. Sri C. Ravi Kiran	Asst. Director Industries.	8008331270	
	5. Smt. Laxmi Kumari	Industrial Promotion Officer	9849037690	
	6. Sri Srikanth Reddy	Fire Department Official	8712699383	
Team II	1. Sri P. Jason	Asst. Commissioner Labour	9492555274	1. Sangareddy. 2. Kandi 3. Kondapur 4. Sadasivpet. 5. Zaheerabad 6. Kohir 7. Ameenpur 8. RC Puram 9. Patancheru 10. IDA Patancheru and Pashamylaram 11. IP Sultanpur. 12. Tahsildar Concerned
	2. Smt. Sireesha	AEE TSPCB	6309007840	
	3. Smt. Y. Srividhya	Inspector of Factories	9440055900	
	4. Sri. M. Suresh	Asst. Director Industries	9959333293	
	5. Sri. B. Sachin	Industrial Promotion Officer	9346781890	
	6. N. Janaiah	Fire Department Official	8712699391	
	7. Sri. M. Praveen Kumar	Dy. Chief Inspector of Factories	9948456580	
	8. Smt. B. Sumana Priyanka	Industrial Promotion Officer	9885907633	

Contd.p2.

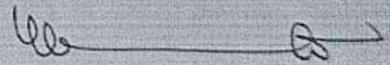
The team shall visit the identified units and conduct a joint inspection in close coordination with all team members. The teams shall be accompanied by Revenue and Police officials also. The teams shall inform the Revenue and Police officials of their visit schedule in advance. The Industries Associations may be contacted for assistance and for dissemination of information. The team shall submit a Joint Inspection Report for each unit (copy enclosed). The District Industries Centre Officials in the team will coordinate the activity. The teams shall identify Units which are to be visited in coordination with each other, the Fire, Pollution & factories department officials should play a prominent role in the entire process of identification and inspection.

The following may be ensured:

1. Whether adequate fire safety measures are taken by the unit
2. Point Person of the unit is identified for coordination on behalf of the unit.
3. Worker's safety is ensured or not.
4. Adequate water facility is available or not for fire extinguishing.
5. Does the highly inflammable raw materials are properly and safely stored.
6. Does the unit have evacuation plan in case of any crisis.

The above officers shall invariably visit the identified units as a team and submit Joint Inspection Report immediately to the undersigned for necessary action. The concerned officials are hereby directed to ensure no fire accidents and explosions occur in the district hereafter and take stringent action as per rules, procedures issued by government from time to time on the units who doesn't comply to the norms of the departments.

Encl: Format for Joint Inspection


12/1/2020
District Collector,
Sangareddy District.

To
All the Officer's concerned.
The Superintendent of Police, Sangareddy for information and necessary action.
The District Heads of Pollution Control Board, Factories, Fire Department, Labour Dept.
Copy to the Additional Collector (Revenue), Sangareddy District.
Copy to the DRO, Sangareddy,
Copy to the RDOs Concerned.
Copy to Tahsildar's, Concerned.

Name of the industry		M/S Sigachi Laboratories
Consent status		dt. 21.06.2022 valid upto 31.02.2027
Operational Status of Industry		Industry in operation.
Air	Air Emission sources (Boiler / DG set /Furnace etc)	Coal fired Boilers - 3Ton 2Ton (standby) Coal crusher
	Air Pollution Control Equipment of Air Emission sources	Provided Bag filter to coal crusher and Boiler.
	Process Emissions (Production blocks, Bulk storage tanks, SRP)	Process area from Pulverizer Production Block.
	Air Pollution Control Equipment to Control Process Emission	Provided Bag filter for pulverizer. Provided scrubber to process area to control process emissions.
	Operational Status	operating Bag filter.

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Water	Waste Water treatment and disposal (ZLD/CETP)	As per CETP (PETL) after treatment.
	Flow Meters	provided at PRB treatment facility inlet & outlet
	Operational Status.	During inspection, the facility was in operation.
Hazardous Waste	Storage and Disposal	Provided separate storage area.
Remarks		

[Signature]

P. Sivisha

AEF

TSPCB, RO-I, SRD

o/c

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	TELANGANA POLLUTION CONTROL BOARD PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE, SANATHNAGAR, HYDERABAD - 500 018	Phone: 23887500 Fax: 040 - 23815631 Website: tgpccb.cgg.gov.in
	BY REGD. POST WITH ACK. DUE	

Order No. SRD-580/TGPCB/TF/HO/2025-941

Date: 02.07.2025

Sub : TGPCB - M/s. Sigachi Industries Ltd (Formerly M/s. Sigachi Industries Pvt. Ltd), Plot No. 20 & 21, Phase - I, IDA, Pashamallaram, Patancheru (M), Sangareddy District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) & Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **STOP PRODUCTIONS ORDER - ISSUED** - Reg.

Ref : 1. CFO Order No. TSPCB/ZO/RCP/ PASHA/271/CFO/2022, Dt. 21.06.2022, valid up to 31.03.2027.
 2. Fire accident occurred on 30.06.2025 around 09:30 AM.
 3. Inspection of the Industry and the surrounding areas by PCB officials on 30.06.2025 and RO report vide letter No. PTC158 / PCB/ RO-I, SRD/2025 dt:01.07.2025.

1. WHEREAS, you are operating the industry at Plot No. 20 & 21, Phase - I, IDA, Pashamallaram, Patancheru (M), Sangareddy District and involved in production of Micro Crystalline Cellulose (MCC)/ Cellulose Powder/ Powdered Cellulose with an investment of Rs. 19.83 Crores.
2. WHEREAS, earlier, the industry has obtained 1st No Objection Certificate (NOC) in the name of M/s. Sigachi Chloro-Chemicals Pvt. Ltd from the Board on 01.06.1990 for manufacture of Chlorinated Paraffin - 5 TPD and 2nd NOC was issued to the industry on 04.09.1991 for manufacture of Chlorinated Paraffin - 5 TPD for going in to trial production.
3. WHEREAS, the industry has obtained CFO vide order dated 01.01.1994 with validity of 31.03.1999.
4. WHEREAS, again, the industry has obtained NOC from the Board on 17.01.1995 for manufacture of Micro Crystalline Cellulose Powder (MCCP) -1.0 MT/day. Subsequently, the industry has obtained CFOs from time to time.
5. WHEREAS, subsequently, the industry has obtained CFE expansion in the name of M/s. Sigachi Industries Pvt. Ltd vide order dated 07.07.2017 for Micro Crystalline Cellulose Powder (MCCP) - 5200 kg/year and Powdered Cellulose (Cellulose Powder) - 10,000 kg/day. They dropped the Chlorinated Paraffin product. The industry has also obtained CFO Expansion vide order dated 05.09.2020 with validity up to 31.03.2022.
6. WHEREAS, the industry has again obtained CFE expansion vide order dated 01.10.2021, for manufacture of Micro Crystalline Cellulose (By Hydrolysis) - 5200 kg/day & Cellulose Powder (Powdered Cellulose) - 20,000 kg/day.
7. WHEREAS, the industry has obtained amendment of CFE expansion vide order dated 19.03.2022, for manufacture of Micro Crystalline Cellulose (MCC)/ Cellulose Powder/ Powdered Cellulose - 25,200 Kg/day.
8. WHEREAS, vide reference 1st cited, the industry has obtained CFO Expansion vide order dated 21.06.2022 for manufacture of Micro Crystalline Cellulose (MCC)/ Cellulose Powder/ Powdered Cellulose - 25,200 Kg/day, which is valid up to 31.03.2027.
9. WHEREAS, vide reference 2nd cited, the RO-Sangareddy has received a telephonic information on 30.06.2025 regarding Fire accident occurred in the industry.

Md Rafiq Patel

9525121108

Received by [Signature] 02/07/2025



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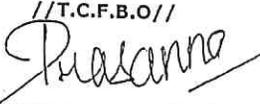
10. WHEREAS, vide reference 3rd cited, the RO-Sangareddy Officials inspected the Industry on 30.06.2025 and submitted the report. The following observations were made :
- i. During inspection, the representative of the Industry informed that an explosion occurred around 9:30 AM which resulted in fire and collapse of the building. The fire tenders reached the spot by 09.40 AM and started dousing the fire resulted from the explosion.
 - ii. It was also informed that about 12 fire tenders were involved in dousing the fire and about 147 members were present in the Industry at the time of explosion.
 - iii. The dust explosion is probably due to the tripping of the blower, sudden accumulation of hot air could have created pressure build up in the spray drying chamber which gave way and caused the explosion as the temperature of hot air was high.
 - iv. As per the information, the accident resulted in 30 casualties and around 27 members were injured and the injured members shifted to nearby hospitals. The rescue operation is still under progress.
 - v. The Board officials directed the industry representatives to collect the waste water generated and dispose to M/s. CETP for further treatment & the contaminated debris in the plant premises shall dispose to M/s TSDF immediately and submit copy of manifest details.
11. After careful consideration of the material facts of the case, the Board is of the firm opinion that the industry has not taken proper safety measures for prevention of accidents. In view of the likelihood of further grave injury to the environment and public health if the industry continues to operate, the Board decided to dispense with opportunity of hearing and issue stop production order to the industry.
12. Under the Powers vested with Telangana Pollution Control Board under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and under Section Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) for the reasons stated above, the Board hereby issues Stop Production order to your industry in the interest of protecting Public Health and Environment. You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.
13. You are directed to take note that if you continue to operate your industry even after receipt of this order, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Sigachi Industries Ltd
(Formerly M/s. Sigachi Industries Pvt. Ltd),
Plot No. 20 & 21, Phase - I, IDA,
Pashamailaram, Patancheru (M),
Sangareddy District.

Copy to:

1. The District Collector & Magistrate, Sangareddy District for kind information.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Sangareddy for information and necessary action.
4. Concerned file.

//T.C.F.B.O//

Senior Environmental Engineer
(Task Force - UH-IV)

Annexure - VII (31)



TELANGANA POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2025 – 07086

- 1) Sample Description : M/s. Sigachi Industries Ltd (Formerly M/s. Sigachi Industries Pvt Ltd), Plot No. 20 & 21, Phase -I, IDA, Pashamailaram, Patancheru (M), Sangareddy (D).
- 2) Sample Source :
2025 –07086 : Sample collected from Effluent collection Tank
- 3) Sample Collected on : 04/07/2025
- 4) Sample Received on : 05/07/2025
- 5) Report issued on : 15/07/2025
- 6) Sample Collected by : EE, RO-I Sangareddy

S. No.	Parameter	Method No*	Results
			07086
1	pH	4500-H ⁺ -B	6.86
2	Total Suspended Solids (TSS)	2540-D	190
3	Total Dissolved Solids (TDS)	2540-C	3,586
4	Chemical Oxygen Demand (COD)	5220-B	2,740
5	Oil and grease	5520-B,D	BDL
6	Ammonical Nitrogen (NH ₃ -N)	4500 – NH ₃ -N	45
7	Nitrates as NO ₃ ⁻	4500-B-NO ₃ ⁻	62

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:

- 1) Results are related to samples as received.
2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

[Signature]
SENIOR ENVIRONMENTAL SCIENTIST

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TELANGANA POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2025 – 07087

- 1) Sample Description : M/s. Sigachi Industries Ltd (Formerly M/s. Sigachi Industries Pvt Ltd), Plot No. 20 & 21, Phase –I, IDA, Pashamailaram, Patancheru (M), Sangareddy (D).
- 2) Sample Source :
2025 –07087 : Sample collected from Solar Evaporation Pond sent to PETL
- 3) Sample Collected on : 04/07/2025
- 4) Sample Received on : 05/07/2025
- 5) Report issued on : 15/07/2025
- 6) Sample Collected by : EE, RO-I Sangareddy

S. No.	Parameter	Method No*	Results	
			07087	CETP Inlet Standards
1	pH	4500-H ⁺ -B	6.70	5.5 to 9.0
2	Total Suspended Solids (TSS)	2540-D	140	-
3	Total Dissolved Inorganic Solids (TdiS)	2540-C	3,864	5000 mg/L
4	Chemical Oxygen Demand (COD)	5220-B	2,902	15000 mg/L
5	Oil and grease	5520-B,D	BDL	20 mg/L
6	Ammonical Nitrogen as NH ₃ -N	4500 - NH ₃ -N	5	50 mg/L
7	Oil & Grease	5520 - B,D	BDL	20 mg/L
8	Boron	4500 - B-C	BDL	2 mg/L
9	Nitrates as NO ₃ ⁻	4500-B-NO ₃ ⁻	62	-

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:

- 1) Results are related to samples as received.
2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

K. Lakshmi
15/7/25
SENIOR ENVIRONMENTAL SCIENTIST



TELANGANA POLLUTION CONTROL BOARD
Regional Office - I: Sangareddy
5-1-28, Shantinagar, Sangareddy District.

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Geeta Sapare,
Environmental Engineer

Ph.No.08455 -297799, 276795
Email: ee-mdk1-tspcb@telangana.gov.in

Lr.No. PTC158/PCB/RO-I:SRD/2025-1489.

Date: 24.07.2025.

To,
M/s. Sigachi Industries Ltd.,
(Formerly M/s. Sigachi Industries Pvt. Ltd),
Plot No. 20 & 21, Phase - I, IDA,
Pashamailaram, Patancheru (M),
Sangareddy District.

Sir,

Sub: TGPCB - RO - I: SRD - M/s. Sigachi Industries Ltd (Formerly M/s. Sigachi Industries Pvt. Ltd), Plot No. 20 & 21, Phase - I, IDA, Pashamailaram, Patancheru (M), Sangareddy District - Disposal of Effluents / Debris / Solid Waste - Certain Instructions - Issued - Reg.

Ref: 1. Fire accident occurred on 30.06.2025 around 09:30 AM.
2. Stop Production order no. SRD-580/TGPCB/TF/HO/2025-941, dt: 02.07.2025.
3. IOM. No. SRD-580/TGPCB/TF/HO/2025-1107, dt: 23.07.2025.

@@@

With reference to the above, it is to submit that a fire accident occurred on 30.06.2025 in M/s. Sigachi Industries Ltd (Formerly M/s. Sigachi Industries Pvt. Ltd), Plot No. 20 & 21, Phase - I, IDA, Pashamailaram, Patancheru (M), Sangareddy District.

The Board vide order dated 02.07.2025 issued stop production order to the industry against the fire accident in the Interest of Protecting Public Health and Environment.

The industry vide mail dated 22.07.2025 requested for approval to dispose the effluents/debris from the industry. Accordingly, the Board vide order dated 23.07.2025 issued certain instructions which are as follows:

1. The industry shall submit the quantities of effluents generated and also quantities of debris / hazardous waste generated during rescue operations due to massive accident occurred in the industry.
2. The industry shall dispose the contaminated waste water generated during fire dousing and rescue operations based on the effluents standards and submit copy of manifest details:
 - High TDS effluents shall be disposed to M/s. JETL, Jeedimetla.
 - Low TDS effluents shall be disposed to M/s. PETL, Patancheru.
3. The industry shall dispose the contaminated debris / hazardous waste in the plant premises shall be disposed to M/s. Hyderabad Waste Management Project, (TSDF), Dundigal for safe disposal.

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In view of the above, the industry is hereby directed to dispose effluents / contaminated debris / hazardous waste as per the Board directions and submit the disposal details within one week so as to submit the same to the Board Office.

Geetha
ENVIRONMENTAL ENGINEER
Environmental Engineer
T.G. Pollution Control Board
SANGAREDDY

Copy to Board Office, TGPCB, Sanathnagar, Hyderabad for kind reference.



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TELANGANA POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

IOM. No.SRD-580/TGPCB/TF/HO/2025-1107

Date:23 .07.2025

Sub : TGPCB - M/s. Sigachi Industries Ltd (Formerly M/s. Sigachi Industries Pvt. Ltd), Plot No. 20 & 21, Phase - I, IDA, Pashamailaram, Patancheru (M), Sangareddy District - Fire accident/massive explosion was occurred on 30.06.2025 - Stop Production Order issued on 02.07.2025 - Disposal of Effluents/Debris/Solid Waste - Certain Instructions - Issued - Reg.

Ref :

1. Fire accident occurred on 30.06.2025 around 09:30 AM.
2. Inspection of the industry and the surrounding areas by PCB officials on 30.06.2025 and RO report vide letter No. PTC158/PCB/RO-I, SRD/2025 dt:01.07.2025.
3. Stop Production Order issued on 02.07.2025.
4. RO, Sangareddy mail dated 22.07.2025.



* * *

It is to inform that, a Fire accident/massive explosion was occurred on 30.06.2025 at 09:30 AM in M/s. Sigachi Industries Ltd (Formerly M/s. Sigachi Industries Pvt. Ltd), located at Plot No. 20 & 21, Phase - I, IDA, Pashamailaram, Patancheru (M), Sangareddy District.

The RO, Sangareddy vide reference 2nd cited, has submitted a preliminary report to the Board Office.

Subsequently, the Board vide reference 3rd cited, has issued Stop Production Order to the industry on 02.07.2025.

The RO, Sangareddy, vide reference 4th cited, has submitted that M/s. Sigachi Industries Ltd vide mail dt: 16.07.2025 has informed that rescue operations were stopped and all the respective teams are being withdrawn from the factory and debris location (dated 14/07/25 at 08:00 pm) including state department of fire, HYDRA and police and requested for approval to dispose the left over solid/liquid effluent waste from the factory to M/s. Patancheru Enviro Tech Limited (PETL), Patancheru.

In this regard, the RO, Sangareddy has requested the Board to issue further orders to dispose the effluents and debris from the industry.

In view of the above, the RO, Sangareddy is hereby instructed the following:

- i. Inspect the industry to assess the quantities of effluents generated and also quantities of debris/hazardous waste generated during rescue operations due to massive accident occurred in the industry.
- ii. The RO shall collect the effluent and debris/hazardous waste for analysis.
- iii. Direct the industry to collect the contaminated waste water generated during fire dousing operations and rescue operations and dispose to Common Effluent Treatment Plants (CETPs) for further treatment, i.e.,
 - High TDS effluents shall be disposed to M/s.JETL, Jeedimetla.
 - Low TDS effluents shall be disposed to M/s.PETL, Patancheru.

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- iv. The contaminated debris/hazardous waste in the plant premises shall be disposed to M/s.Hyderabad Waste Management Project, (TSDF), Dundigal for safe disposal.

Further, the RO is hereby instructed to submit detailed report on the above mentioned points to the Board office within 2 days.

Sd/-
MEMBER SECRETARY

To
The Environmental Engineer,
Regional Office,
Sangareddy

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. Concerned file.

//T.C.F.B.O//

Prasanna
Senior Environmental Engineer
(Task Force - UH-IV)



SIGACHI INDUSTRIES LIMITED

CIN : L24110TG1989PLC009497

Date: 28 Jul 2025

To,
The Environmental Engineer
Telangana Pollution Control Board
Regional Office – I, Sangareddy District

Ref: Lr. No. PTC158/PCB/RO-I: SRD/2025-1489 dated 24 July 2025

Sub: Submission of information as required by your office letter under reference

Dear Sir,

Received your notice as mentioned above on WhatsApp No 8374187183 on 27 Jul 2025, we want to clarify that the site is still under the control of administration and Police as Expert committee investigation is going on.

The disposal as per the norms can only be undertaken once the control of debris site and the factory site is handed over to us.

Best regards.

For Sigachi Industries Limited


Authorized Signatory



Registered Office

#229/1 & 90, 2nd Floor, Kalyan's Tulsiram Chambers, Madinaguda, Hyderabad-49, Telangana State, India.
Customer Service +91 40 40114874-76, E-mail: info@sigachi.com, URL: www.sigachi.com

Corporate Office

Plot No. G57/2, Industrial Park, Sultanpur, Hyderabad, Sangareddy (Dist), Telangana - 502319.



SIGACHI INDUSTRIES LIMITED

CIN : U24110TG1989PLC009497

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AN EXCIPACT GMP, ISO 9001:2015 & FSSC 22000 CERTIFIED COMPANY



Annexure - I

Date: 24th August, 2020

To,
The Environmental Engineer,
TSPCB-Regional Office-1,
Shanthinagar - Sangareddy.

Sub: Corpus Fund 0.5 % for 16 - 17 paid Reg.

Dear Sir/Madam,

With reference to mail received on 06.08.2020. Here with we are submitting transaction details of corpus fund made for the financial year 2016-17 towards to obtain CFO - Expansion wide Transaction details UTR. No: **KKBK202344908627** on **21.08.2020** for the **Rs. 8,39,954.00 (Eight Lakhs Thirty Nine Thousand Nine Fifty Four only)**.

This is for your kind information kindly issue the CFO Expansion.

Thanking You Sir,

For SIGACHI INDUSTRIES LIMITED.

Prakash V Shenvi
DGM - Production



Registered Office:

229/1 & 90, 2nd Floor,
Kalyans Tulasiram Chambers,
Madinaguda, Hyderabad - 49,
Telangana State, India.
Email : mktg.gm@sigachi.com
Customer Service +91.40 40114874-76

Unit-1:

Plot No. 20-21
IDA Pasamailaram
Phase I, Sangareddy Dist.
Telangana State, India

Unit-2:

Plot No. Z-16, SEZ Unit
Dahej SEZ Part I
Bharuch Dist.
Gujarat, India

Unit-3:

Plot No. 763/2
Jhagadia GIDC
Bharuch Dist,
Gujarat, India



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T.ADINARAYANA & CO.,
CHARTERED ACCOUNTANTS

TO WHOMSOEVER IT MAY CONCERN

This is to certify that as per the books of accounts and other information produced before us, M/S. SIGACHI INDUSTRIES LIMITED having its registered office at 229/1&90, Kalyan's Tulsiram chambers, Madinaguda, Hyderabad-500049, Telangana, has done the following turnovers from their Hyderabad Unit. The details of the total turnover of Hyderabad Unit for the financial years 2016-17 to 2021-22 are as hereunder:

S.No	Financial Year	Turnover (Rs.)
1	2016-17	39,18,09,183
2	2017-18	41,29,95,497
3	2018-19	54,04,10,785
4	2019-20	55,56,64,436
5	2020-21	76,04,93,613
6	2021-22	99,38,21,080

For T. Adinarayana & Co
Chartered Accountants
Firm Regn No: 000041S

Y Pulla Rao
Partner
M.No-025266.



Place: Hyderabad
Date: 26.05.2022
UDIN: 22025266AJYQAI3035

806, 8th Floor, Raghava Ratna Towers, Chirag Ali Lane, Hyderabad - 500 001.
Phone : 040-6666 2673, Mobile : 97051 23616, Email : ypraofca@gmail.com

Email

(40)

ee-mdk1-tspcb@telangana.gov.in

Fwd: TSPCB - M/s.Sigachi Industries Ltd, Plot no.20&21, Phase-I,IDA,Pashamailaram,Patancheru (M),Sangareddy District Clarification sought - Reg.

From : SURESH BABU P <ee-mdk1-tspcb@telangana.gov.in> Fri, Aug 28, 2020 05:32 PM
Subject : Fwd: TSPCB - M/s.Sigachi Industries Ltd, Plot no.20&21, Phase-I,IDA,Pashamailaram,Patancheru (M),Sangareddy District Clarification sought -Reg. 3 attachments
To : VISHWANATHAM PALARAM <cee-tspcb@telangana.gov.in>
Cc : Nagesh CY <jcee1-tspcb@telangana.gov.in>, SAPARE GEETHA <ee3-uh3-tspcb@telangana.gov.in>

CEE/Sir,

It is to submit that, M/s.Sigachi Industries Ltd, Plot no.20&21, Phase-I,IDA,Pashamailaram,Patancheru (M),Sangareddy District vide mail dated 25.08.2020 has furnished the details of Corpus fund payment {transaction details **UTR No : KKBK202344908627 dated 21.08.2020 for Rs 8,39,954/-** (Eight lakhs thirty nine thousand nine hundred and fifty four only.)} for the financial year 2016-17 with annual turnover of Rs. 38.80 Crores to obtain CFO - expansion order. The details are as given below:

1. Total turnover of the industry is 38.80 Cr. as per submitted CA Certificate.(attached)
2. $388080163 \times 0.5 / 100 = 1940400/-$ per year.
3. Total days to be paid in the '16-17 period is 158 days.
4. $1940400 / 365 = \text{Rs.}5316.16 / \text{Day}$.
5. $5316.16 \times 158 = \text{Rs.}839,954/-$

This is submitted for kind information and further processing of CFO expansion application.

With regards,
 EE, RO-I, SRD.

From: "prakash shenvi" <prakash.shenvi@sigachi.com>
To: romdk1@gmail.com, "SURESH BABU P" <ee-mdk1-tspcb@telangana.gov.in>
Cc: scn@sigachi.com
Sent: Tuesday, August 25, 2020 12:54:42 PM
Subject: Fw: TSPCB-M/s.Sigachi Industries Ltd, Plot no.20&21, Phase-I,IDA,Pashamailaram,Patancheru (M),Sangareddy District Clarification sought -Reg.

Dear Sir,

With reference to the mail below from Head Office TSPCB dated 06.08.2020.

Here with we are submitting transaction details of the Corpus fund made for the financial year 2016-17 towards to obtain CFO - expansion wide transaction details **UTR No :**

KKBK202344908627 dated 21.08.2020 for Rs 8,39,954/- (Eight lakhs thirty thousand nine fity four only.)

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This is for your kind information. Kindly issue the CFO Expansion.

Thanks & Regards
Mr Prakash Shenvi
Dy General Manager -Production
Sigachi Industries Limited

An EXCIPACT GMP, ISO 9001:2015, HACCP.Certified Company
Registered Office : 4th Floor, Kalyans Tulasiram Chambers,
Madinaguda, Hyderabad - 500049, Telangana, India
Factory : Plot. No: 20-21, Phase-1, IDA
Pashammailaram-502 307
Medak Dist, Telangana, India
Mobile: +91-9701567568

www.sigachi.com



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From: Prakash | Sigachi <prakash.shenvi@sigachi.com>
Sent: 24 August 2020 13:29
To: GEETA SAPARE <ee1-uh4-tspcb@telangana.gov.in>
Cc: VISHWANATHAM PALARAM <VISHWANATHAM PALARAM>; Nagesh CY <Nagesh CY>; SWAPNA GEESA <SWAPNA GEESA>; S Chidambaranathan <scn@sigachi.com>
Subject: Fw: TSPCB-M/s.Sigachi Industries Ltd, Plot no.20&21, Phase-I,IDA,Pashamailaram,Patancheru (M),Sangareddy District Clarification sought -Reg.

Dear Madam,

With reference to your mail dated 06.08.2020. Here with we are submitting transaction details of the Corpus fund made for the financial year 2016-17 towards to obtain CFO - expansion wide

<https://email.gov.in/h/printmessage?id=33980&tz=Asia/Kolkata&xim=1>

on details **UTR No : KKBK202344908627** dated **21.08.2020** for Rs **954/-** (Eight lakhs thirty nine thousand nine fifty four only.)

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is for your kind information. Kindly issue the CFO Expansion.

Thanks & Regards
Mr Prakash Shenvi
Dy General Manager -Production
Sigachi Industries Limited

An EXCiPACT GMP, ISO 9001:2015, HACCP Certified Company
Registered Office : 4th Floor, Kalyans Tulasiram Chambers,
Madinaguda, Hyderabad - 500049, Telangana, India
Factory : Plot. No: 20-21, Phase-1, IDA
Pashammailaram-502 307
Medak Dist, Telangana, India
Mobile: +91-9701567568

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From: GEETA SAPARE <ee1-uh4-tspcb@telangana.gov.in>
Sent: Thursday, August 6, 2020, 17:05
To: Venkateswara Rao | Sigachi
Cc: VISHWANATHAM PALARAM; Nagesh CY; SWAPNA GEESA
Subject: TSPCB-M/s.Sigachi Industries Ltd, Plot no.20&21, Phase-I,IDA,Pashamailaram,Patancheru (M),Sangareddy District Clarification sought -Reg.

Sir

It is to inform that the CFO&HWA applications for expansion of M/s.M/s.Sigachi Industries Ltd, Plot no.20&21, Phase-I,IDA,Pashamailaram, Patancheru (M),Sangareddy District was reviewed in the CFO Committee meeting held on 24.12.2019.The Committee recommended to issue CFO&HWA expansion for period upto 31.03.2022 subject to payment of Corpus fund of 0.5% on Annual turnover for the financial years 2016-17,2017-18&2018-19.As per the instructions , you are requested to pay 0.5% of Corpus fund for one year,subject to payment of additional amount,if required in future.

EE,HO, TSPCB

3/28/2020

Email

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-
- **Annual turnover certificate _ Sigachi Industries Ltd _ 2016-17.pdf**
199 KB
 - **CFO Expansion Letter Sangareddy-1.pdf**
303 KB
-



TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 - 23815631
Website: tspcb.cgg.gov.in

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Lr. No: 1972826 / TSPCB/CFO/RO-SR-I/HO/2020

Date:16.01.2020

Sub:- TSPCB – CFO - M/s. Sigachi Industries Pvt. Ltd, Plot No. 20 & 21, Phase – I, IDA, Pashamailaram, Patancheru (M), Sangareddy District – Application for CFO & HWA for renewal – Decision of the Committee – Information called for - Reg.

- Ref:-
1. CFO & HWA Order No. TSPCB/RCP/HO/CFO/2017-881, 03.06.2017
 2. CFE expansion order No.05/TSPCB/CFE/RO-SRI/HO/2017, dt. 07.07.2017
 3. Industry submitted appeal through TS iPASS on 11.10.2019
 4. EE, RO, Sangareddy -I inspection report received on 26.10.2019
 5. CFO Committee meeting held on 24.12.2019.

The Board is in receipt of inspection report on CFO & HWA (Expansion) applications of M/s. Sigachi Industries Pvt. Ltd, Plot No. 20 & 21, Phase – I, IDA, Pashamailaram, Patancheru (M), Sangareddy District vide reference 4th cited.

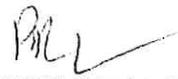
The issue was reviewed in the CFO Committee meeting held on 24.12.2019. The Committee noted that:

- M/s. Sigachi Industries Pvt. Ltd is located in ban area as per G.O.Ms.No.95. However, the industry has dismantled the plant & machinery of Chlorinated paraffin product (Ban category).
- The proposed products (Micro Crystalline Cellulose & Cellulose Powder (Powdered Cellulose)) are not covered under Ban category.
- The industry requested to exempt from payment of corpus fund as per the operational guidelines and the RO stated that the industry does not fall under the list in which the corpus fund has to be collected.

The industry's representative stated that the proposed products does not generate High TDS effluents and requested the Board for exemption for payment of corpus fund.

After detailed discussion the committee recommended to issue CFO & HWA expansion for period upto 31.03.2022 subject to payment of Corpus fund of 0.5% on Annual turnover upto the period in which Chlorinated Paraffin was manufactured, if applicable and also directed the RO to obtain the production details of chlorinated paraffin from 2016 onwards for calculation of corpus fund as per the operational guidelines.

In view of the above, you are requested to verify the production details of Chlorinated Paraffin from 2016 onwards for calculation of Corpus fund as per the operational guidelines and status of payment of Corpus fund and submit report to the Board office, for taking further necessary action.


SENIOR ENVIRONMENTAL ENGINEER

To
The Environmental Engineer,
Regional Office, Sangareddy –I.



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Lr. No: 2173153/ TSPCB/CFO/RO-SR -I/HO/2020

Date:16.01.2020

Sub:- TSPCB – CFO - M/s. MSN Laboratories Pvt. Ltd. (formerly M/s. Chandra Pharmaceuticals Ltd.), Rudraram (V), Patancheru (M), Sangareddy District – Application for CFO & HWA for renewal – Decision of the Committee – Latest report called for - Reg.

- Ref:-
- 1) CFO & HWA Order No. TSPCB/RCP/HO/CFO/2016-2457, Dt.14.12.2016
 - 2) CFE order No. 08/TSPCB/CFE/RO-SR-I/HO/2016, dt. 25.04.2017
 - 3) Industry's application for CFO& HWA for renewal received on 04.10.2019
 - 4) EE, RO, Sangaredd -I inspection report received on 19.10.2019
 - 5) CFO Committee meeting held on 24.12.2019.

The Board is in receipt of RO inspection report on CFO & HWA (Expansion) applications of M/s Hy-gro Chemicals Pharmtek Private Limited, Plot NO:174, Jinnaram, Bollaram, Sangareddy vide reference 4th cited.

The Committee noted that :

1. The industry has installed additional Boiler of 10 TPH and enhanced ZLD system (stripper & MEE – 150 KLD, ATFD – 850 Kg/hr, Biological ETP & RO – 200 KLD) and installation of remaining Boilers & ZLD system is under process.
2. The industry is proposing to treat the effluents generated from the part of expansion activity (30% of permitted capacity in EC / CFE) in the existing ZLD. The new ZLD is proposed to be made operational within two months and then they will apply for remaining expansion capacity.
3. The industry has provided IP camera at RO permeate and connected to TSPCB server, but camera is not streaming.
4. The industry has to pay Corpus Fund of 0.5% of annual turnover as per Operational Guidelines dt.03.08.2019 issued by the Board.

The industry representative informed that they have estimated total wastewater generation for phase-I expansion i.e, 30% of total production capacity (44.07 TPM) as per EMP submitted at the time of obtaining EC/CFE. The total wastewater 201.1 KLD (HTDS 125.6 KLD & LTDS 75.5 KLD) will be treated in the ZLD system and total quantity of treated wastewater will be recycled. They are having 3 Boilers (2 TPH, 3 TPH & 10 TPH) and steam is sufficient for production & ZLD system. They have rectified IP camera problem and it is streaming in TSPCB server. The new ZLD consisting of stripper, 5 stage MEE & ATFD and additional RO will be made operational within two months.

After detailed discussion, the committee recommended to issue CFO&HWA for part of expansion i.e., 30% of the total production quantity permitted in the CFE order dt.25.04.2017 i.e., production capacity of 44.07 TPM subject to decision on payment of balance corpus fund as per the operational guidelines.

In view of the above, you are requested to follow-up with the industry for payment of balance corpus fund as per the operational guidelines and submit report on payment of Corpus fund for taking further necessary action.


SENIOR ENVIRONMENTAL ENGINEER

To
The Environmental Engineer,
Regional Office, Sangareddy -I.

**GOVERNMENT OF TELANGANA
FACTORIES DEPARTMENT**

FROM:
K.GOURI SHANKER, B.TECH (MECH),
DY. CHIEF INSPECTOR OF FACTORIES
SANGAREDDY AT
RAMACHANDRAPURAM,
BESIDE BHEL BUS DEPOT.

TO:
SRI AMIT RAJ SINHA, OCCUPIER
M/S. SIGACHI INDUSTRIES LIMITED
PLOT NO. 20, 21, IDA, PHASE-I,
PASHAMYLARAM, PATANCHERU,
SANGAREDDY DISTRICT-502307.

Lr.No. A/92/2025, Dated: 03/07/2025

PROHIBITORY ORDERS

Sir,

Sub:- Factories Act 1948 – M/S. SIGACHI INDUSTRIES LIMITED, Plot No. 20, 21, IDA, PHASE-I, Pashamylaram, Patancheru, Sangareddy District – Major explosion and fire accident occurred on 30-06-2025 - Non-compliance of certain provisions of Factories Act 1948 - Imminent danger to the safety and health of the workers – PROHIBITORY ORDER - issued- Reg.

Ref:- Visit Dated:30/06/2025 & 01/07/2025

<<>><<>><<>>

Section 40(2):

On 30-06-2025 at about 9.30 a.m., an explosion of spray drier and fire accident occurred in your factory and caused the collapse of half of RCC Production block, which accommodates QC, packing material, fluid bed driers, spray drier etc., partial collapse of the adjacent blocks and engineering stores. Due to this and change of shift, number of workers working in this block got trapped and sustained serious injuries and fatalities.

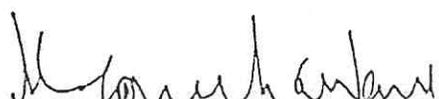
As a sequel to the said explosion/fire accident, the thrown out debris and buckled structures, load bearing cross beams are laying down in a precarious condition, manufacturing of Micro Crystalline Cellulose Powder (MCCP) posing of an imminent danger to the human life and safety, to continue further usage of the buildings, sheds and equipment etc.

Hence, the usage of above mentioned equipment /machinery etc., in the production blocks, adjacent sheds in the factory premises, for carrying on the manufacturing process in the factory is hereby prohibited, until prior clearance is obtained from the Factories Department, Telangana State. For carrying on the manufacturing process you are requested to provide the required (i) in-built safety devices, sensors with visual, audio alarms, auto controls and shut down systems and other necessary systems to ensure safety of human life and certificate to that effect has to be obtained from the independent competent safety expert (s) after thorough examination of the process, plant and equipment (ii)The HAZOP study report, Hazard Analysis and Risk Assessment report done for all the

products by independent competent safety expert (s) and compliance on the recommendation given the reports and submitted to the Director of Factories, Telangana State. (iii) Test reports/certificates of all equipment by the Competent Persons / Responsible Person to ensure the safety of the Equipment. (iv) Develop Safe Operating Procedures, Do's and Don'ts etc., and also imparted adequate training to the workers on safety.

The prohibitory order will be in force until it revoked.

Yours faithfully


DY. CHIEF INSPECTOR OF FACTORIES,
SANGAREDDY AT R.C.PURAM
03/07/2015

Submitted to the Director of Factories, T.G. Hyderabad.

Copy to the Inspector of Factories, Sangareddy at R.C.Puram for information



ASSISTANT SECRETARY TO GOVT.
Labour, Employment, Training &
Factories Department,
Telangana Secretariat, Hyd-22.

Annexure - XII

(46)

**GOVERNMENT OF TELANGANA
GENERAL ADMINISTRATION (GENERAL, L&C) DEPARTMENT**

Memo. No.5862/Genl.L&C/2025

Dated : 30/06/2025

Sub: Constitution of a High-Level Committee to inquire into the Reactor Explosion at Sigachi Industries at Pashamylaram in Sangareddy district - Orders - Issued.

-o0o-

In view of the major reactor explosion that occurred on 30th June 2025 at Sigachi Industries at Pashamylaram in Sangareddy district, resulting in loss of lives, injuries, and significant damage to property, the Government hereby constitutes a High-Level Committee headed by the Chief Secretary to Government to review and investigate the mishap and its underlying causes:

2. Composition of the Committee:

1.	Chief Secretary to Government	Chairman
2.	Special Chief Secretary to Government, Revenue (DM) Department	Member-Convenor
3.	Special Chief Secretary to Government, Industries & Commerce Department	Member
4.	Principal Secretary to Government, Labour, Employment, Training & Factories Department	Member
5.	Director General, Fire, Disaster Response, Emergency & Civil Defence	Member
6.	Secretary to Government, Health Medical & Family Welfare Department	Member

3. The terms of reference of the Committee shall be as follows :

- Ascertain the causes leading to the blast and assess lapses, if any, on the part of the management or regulatory authorities.
- Evaluate the adequacy of safety protocols, compliance with statutory norms, and emergency preparedness at the facility.
- Recommend measures to prevent recurrence of such incidents in future.
- Fix accountability for negligence, if any.
- Suggest interim and long-term remedial actions, including regulatory and policy interventions.
- The Committee can incorporate experts and other officials on need basis. All concerned departments, agencies, and the management of the affected unit shall extend full cooperation to the Committee in the conduct of the inquiry.
- The Committee shall submit its preliminary findings within 7 days and a detailed report within 30 days from the date of issue of this order.

**K RAMAKRISHNA RAO
CHIEF SECRETARY TO GOVERNMENT**

To
All the Members Concerned.
The Departments concerned.
The Collector & District Magistrate, Sangareddy District.
Copy to:
P.S. to C.S./ P.S. to Prl. Secys. to C.M./ P.S. to Secy. (Poll.)

//FORWARDED :: BY ORDER//

M. Gopal
SECTION OFFICER

ANNEXURE - XIII

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GOVERNMENT OF TELANGANA ABSTRACT

LET&F Department – Factories – Major explosion occurred in M/s.SIGACHI INDUSTRIES Ltd., Plot Nos.20 & 21, IDA Phase-I, Pashamylaram, Patancheruvu Mandal, Sangareddy District on 30.6.2025 at about 9:20 A.M.– Constitution of Expert Committee to enquire and submit detailed report along with suggestions / recommendations – Orders – Issued.

LABOUR EMPLOYMENT TRAINING AND FACTORIES (LAB-II) DEPARTMENT

G.O.Rt.No.277.

Dated: 02.07.2025.

Read the following:

1. Preliminary Enquiry Report dt: 30.6.2025 received from the Director of Factories, Telangana, Hyderabad.
2. From the Prl. Secretary to Government, LET&F Dept., Letter dt: 2.7.2025 addressed to the Director, IICT, Hyderabad.
3. From the Director, IICT, Hyderabad Email Dt:02.07.2025.

ORDER:

In the reference 1st read above, the Director of Factories, Telangana, Hyderabad has reported that a major explosion was occurred in the Sigachi Industries Ltd., Plot Nos.20 & 21, IDA Phase-I, Pashamylaram, Patancheruvu Mandal, Sangareddy District on 30.6.2025 at about 9:20 AM, where Microcrystalline Cellulose powder is being manufactured to be used in tablets and capsules as binding agent. At the time of incident 143 persons were there inside the factory premises and resulted in the death of 38 persons and several persons injured.

2. Government, after careful examination of the matter, hereby, constituted a Committee with the following Expert Members to examine and submit detailed report along with suggestions / recommendations:

1	Dr. B.Venkateswar Rao, Emeritus Scientist, CSIR-IICT	Chairman
2	Dr. T. Prathap Kumar, Chief Scientist, CSIR-IICT	Member
3	Dr. Surya Narayana, Retired Scientist, CSIR-CLRI, Chennai	Member
4	Dr. Santosh Ghuge, Safety Officer, CISR-NCL, Pune	Member

3. The terms and references of the Committee are as follows:
 - a) The Committee should identify the causes and establish reasons and the events that lead to the major explosion that occurred on 30.6.2025 in M/s.SIGACHI INDUSTRIES Ltd., IDA, Pashamylaram, Sangareddy District resulting in the death of 38 persons and several persons injured.
 - b) The Standard Operating Procedures (SOP) for worker safety is followed or not in the industrial unit.
 - c) Absence or lack of or violation of compliance of chemical and industrial processes that are required to be followed by the Company Management in the industrial unit.

P.T.O.

::2::

- d) The Committee should suggest / recommend a way forward to avoid / prevent such incidents / events in future in similar chemical and pharma industrial units.
- e) The Committee shall examine the management, staff and workers of M/s.SIGACHI INDUSTRIES Ltd., IDA, Pashamylaram, Sangareddy District and interact with various consultants / organizations / persons / Government officials as deemed fit, during its enquiry in the matter.
4. The Committee should submit a detailed report with specific suggestions / recommendations, within one (1) month to the Government.
5. The Director of Factories, Telangana, Hyderabad shall assist the Committee and arrange to provide necessary requirements / information to the Committee, during enquiry.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

K.RAMAKRISHNA RAO,
CHIEF SECRETARY TO GOVERNMENT

To
All the Members of the Expert Committee.
The Director of Factories, Telangana, Hyderabad.
Copy to:
The Director General of Police, Telangana, Hyderabad.
The District Collector, Sangareddy.
The Director, CSIR-Indian Institute of Chemical Technology, Hyderabad.
The P.S. to Spl. Secretary to C.M. (AR)
The P.S. to Hon'ble Minister (LET&F, Mines & Geology)
The P.S. to Chief Secretary
The P.S. to Spl. Chief Secretary to Govt., Industries & Commerce Dept.
SF/SC.

// FORWARDED :: BY ORDER //

[Signature]
SECTION OFFICER

MOR
ASSISTANT SECRETARY TO GOVT.
Labour, Employment, Training &
Factories Department,
Telangana Secretariat, Hvd. 72.

Annexure - XIV

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भारत सरकार
Government of India

राष्ट्रीय आपदा प्रबंधन प्राधिकरण (प्रचलनाप्रभाग)
NATIONAL DISASTER MANAGEMENT AUTHORITY (Ops Division)

"एनडीएमए भवन", "ए-1-सफदरजंग एन्क्लेव, नई दिल्ली 110029-
"NDMA Bhawan", A-1, Safdarjung Enclave, New Delhi -110029

दूरभाष: 26701 886 फैक्स 26701729 :
Tele: 26701 886 Fax: 26701729



No.02/338/Ops/2022 / 550

Dated 03 July 2025

To,

Shri K. Ramakrishna Rao
Chief Secretary
Government of Telangana
Telangana Secretariat
Hyderabad - 500022

Subject: NDMA Team Visit to Explosion Accident Site at Pashamylaram Industrial area
in Sangareddy district for Stakeholder Interaction and Report Compilation

Sir,

1. As per the directions of the Hon'ble Chairman, National Disaster Management Authority (NDMA), a comprehensive assessment of the recent explosion incident at the Sigachi Pharma plant, located in the Pashamylaram Industrial Estate, Telangana, will be undertaken by the NDMA. The team will be led by Brigadier Ravinder Gurung (Retd), Senior Consultant (ME-IRS), NDMA (9971835910) and will include a representative from the Petroleum and Explosives Safety Organisation (PESO), a scientist from DRDE, Gwalior, Commandant of the NDRF and a representative from the State (Industry Dept).

2. The objective of the visit is to assess the circumstances surrounding the incident, meet with various stakeholders involved in the response, review the emergency measures undertaken, and draw out key lessons learnt to strengthen future preparedness, response, and mitigation strategies.

3. Your assistance is solicited in coordinating with concerned departments and agencies to ensure smooth access to the site and facilitate interactions with key personnel involved in the operations. The visit will be planned in consultation with Telangana Govt concerned officials.

4. In this regard, it is requested that a suitable officer from the State Disaster Management Authority (SDMA), Telangana, may kindly be detailed as contact point and to accompany and assist the NDMA team during the course of their visit. We appreciate the efforts of the Telangana's Government in disaster response and resilience-building and look forward to your valuable cooperation in this endeavour.

5. The visit has been planned from 07 Jul to 11 Jul 2025. It is requested that necessary arrangements and assistance be provided to the team.

6. For your kind consideration and confirmation please.

Yours sincerely,

Kirti Pratap Singh
Col
Advisor (Ops & Comn)



ANNEXURE - XV

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Item No.02:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

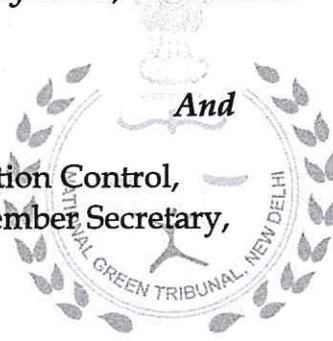
Original Application No.115 of 2025 (SZ)

IN THE MATTER OF:

Tribunal on its own motion **SUO MOTU**
based on the News Item in English
National Daily Time of India dt:
30.06.2025, under the caption "*Reactor
blast in Telangana: 12 killed after fire
breaks out in pashamylaram; PM Modi
announces ex gratia*".

And

Telangana State Pollution Control,
Represented by its Member Secretary,
Telangana and Ors.



...Respondent(s)

Date of hearing: 25.08.2025.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER

For Applicant(s): Suo Motu.

For Respondent(s): Mr. B. Rajaprabhakar represented
Mr. T. Sai Krishnan for R1.
Mrs. Revathi Manivannan for R2.

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Mr. G.M. Syed Nurullah Sheriff for R3.
Mr. S.R. Rajagopal, Sr. Adv. along with
Mr. B. Sasidaran for R5.
Mrs. H. Yasmeeen Ali for R4, R6 & R7.

ORDER

1. Today, the learned counsel Mrs. Revathi Manivannan entered appearance on behalf of Respondent No.2, and Mr. G.M. Syed Nurullah Sheriff entered appearance on behalf of Respondent No.3.

2. The learned counsel Mr. B. Sasidaran undertakes to file vakalat on behalf of Respondent No.5 and seeks time to file their reply.

3. The report dated 23.08.2025 of the Central Pollution Control Board and the interim report dated 20.08.2025 is filed by Director of Factories, Telangana on behalf of respondent No.7.

4. The official respondents are directed to file their respective reports.

5. Post the matter on 10.09.2025.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Prashant Gargava, EM

O.A. No.115/2025 (SZ)
25th August, 2025. AD.